BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI

ORIGINAL APPLICATION No. 20 OF 2025
Earlier O.A. No. 1341/2024 (PB)

In the matter of:

Tribunal on its own motion Suo Moto based on the news item in The Times of India dated 21.11.2024 titled "One dead 3 injured in reactor blast at pharma company in Hyderabad".

.... Applicant (s)

Versus

Telangana Pollution Control Board
Through its Member Secretary Hyderabad and Ors.

.....Respondent(s)

INDEX

Place: Chennai
Date: 28.03.2025

Counsel for
Central Pollution Control Board

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REPORT ON BEHALF OF RESPONDENT NO. 2
i.e CENTRAL POLLUTION CONTROL BOARD (CPCB)

1. It is respectfully submitted that, Hon'ble NGT (SZ), Chennai vide order dated 08.02.2025 has sought the report/reply of CPCB in the instant matter. Thereby, the report/reply is made in succeeding paragraphs.

2. It is submitted that Central Pollution Control Board (CPCB) is constituted under Section 3 of The Water (Prevention and control of pollution) Act, 1974. It performs the functions under The Water (Prevention and control of pollution) Act, 1974, The Air (Prevention and control of pollution) Act, 1981 and The Environment (Protection) Act, 1986.

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3. That, it is humbly submitted that as per the directions dated March 07, 2016 issued by C.P.C.B. under Section 18 (1) (b) of the Water Act, 1974 and the Air Act, 1981, Pharmaceutical Industries are categorized under 'Red' Category of industries. State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) for Union Territories are the authorized statutory bodies to issue Consent to Establish (hereinafter referred to as 'C.T.E.') and Consent to Operate (hereinafter referred to as 'C.T.O.') and concerned industrial units are required to obtain C.T.E/ C.T.O from the concerned S.P.C.B./P.C.C. and shall comply with the conditions stipulated therein.

PRELIMINARY SUBMISSIONS:

4. That the above Original Application (herein after referred as OA) No. 1341/2024 has been registered on Suo moto basis based on the news item Published in 'The Times of India' dated 21.11.2024 titled "One dead 3 injured in reactor blast at pharma company in Hyderabad" in the Hon'ble Tribunal, Principal Bench, Delhi and the said OA was transferred to Chennai Bench. Further the case was renumbered as OA No. 20/2025 in the Southern Zone, Chennai.

5. That the Hon'ble Tribunal (SZ), Chennai vide order dated 08.02.2025 directed as follows:
"Para 2 - Let the notices be issued to the respondents through the Tribunal. Para 4 – Post the matter on 01.04.2025. Meanwhile, the respondent authorities are directed to file their respective reports/replies".

6. It is humbly submitted that Ministry of Environment, Forest and Climate Change has notified the Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 on 27.11.1989 to put in place a regulatory mechanism aimed at ensuring the safe handling and management of hazardous chemicals.

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7. It is respectfully submitted that that the industry is required to comply with the applicable provisions of MSIHC Rules, 1989 as amended.

(a) The **Rule 5** of the MSIHC Rules, 1989 provides for 'Notification of Major Accident' which *inter-alia* includes the following:

"i. Where a major accident occurs on a site or in a pipe line, the occupier shall within 48 hours notify the concerned authority as identified in Schedule 5 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended) of that accident, and furnish thereafter to the concerned authority a report relating to the accidents in Schedule 6 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

ii. The concerned authority shall on receipt of the report in accordance with subrule 1 of this rule, shall undertake a full analysis of the major accident and send the requisite information within 90 days to the Ministry of Environment and Forests through appropriate channel.

iii. An occupier shall notify the concerned authority, steps taken to avoid any repetition of such occurrence on a site. The concerned authority shall compile information regarding major accidents and make available a copy of the same to the Ministry of Environment & Forests through appropriate channel.

v. The concerned authority shall in writing inform the occupier, of any lacunae which in its opinion needs to be rectified to avoid major accidents."

(b) The Rule 13 of the MSIHC Rules provides that

i. The occupier of an industrial activity / isolated storage shall prepare and keep up-to-date an on-site emergency plan containing details

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specified in Schedule 11 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) detailing how major accidents will be dealt with on the site on which the industrial activity is carried on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.

ii. The occupier shall conduct a mock drill of the on-site emergency plan every six months and a detailed report of the mock drill conducted shall be made immediately available to the concerned authorities as and when demanded.

As per Rules 15, the occupier of an industry or isolated storage shall take appropriate steps to inform persons outside the site either directly or through District Emergency Authority who are likely to be in an area which may be affected by a major accident about the nature of the major accident hazard and the safety measures and the "Do's' and 'Don'ts" which should be adopted in the event of a major accident.

As per Schedule 5 of the MSIHC Rules 1989, the Chief Inspector of Factories appointed under the Factories Act, 1989, is the concerned authority in respect of industrial installations covered under the Factories Act, 1948, dealing with hazardous chemicals.

8. That Central Pollution Control Board has prepared a guideline on “Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous

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Chemicals Rules, 1989" and has circulated to all SPCBs/PCCs on 24.12.2021 to ensure compliance of the guidelines. The copy of Integrated Guidance Framework is annexed herewith as **Annexure- I**.

9. It is submitted that CPCB vide letter dated 14.02.2025 requested Telangana Pollution Control Board (TGPCB) to submit the report in the present matter, followed by a reminder mail on 04.03.2025. The copy of the CPCB letter dated 14.02.2025 is enclosed as **Annexure II.**

10. That, TGPCB has furnished the report to CPCB that is filed in compliance of Hon'ble NGT (SZ) order dated 25.03.2025. TGPCB reported that as per the information provided by the Industry, the accident occurred during the cleaning of SS reactor with Methanol solvent, the accident took place with flash fire due to the static electricity, whereas TGPCB observed that the said reactor was located in a clean room of production block - IV and due to the fire accident impact, the false ceiling roof and also the door glasses were broken due to the impact which indicates that it is not only a flash fire but could be a blast occurred. At the time of the accident, 4 persons were present at the reactor. Due to the impact of the accident, one person died on the spot and 3 persons were injured and were shifted to hospital for treatment. The second person succumbed to injuries while undergoing treatment at hospital leading to 2 deaths. The industry has paid compensation amount Rs 86,00,000/- to the families of the dead persons and also paid Rs. 82,26,984 towards the hospital treatment charges for the injured persons. The copy of the Report furnished by TGPCB is annexed as **Annexure III**.

    Further in the report, TGPCB stated that the Department of Factories, Medchal Malkajgiri District have investigated the matter and issued notice dated 21.11.2024 to the occupier and manager of the industry and also filed a case in the Hon'ble Court of the VIII Metropolitan Magistrate Cybarabad at Medchal.

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11. That this answering respondent craves the leave of Hon'ble Tribunal to file additional reply in future, if required.

12. That in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon’ble tribunal in the instant OA and render justice.

H.D Varalaxmi

(H. D. Varalaxmi)
Scientist 'E' & Regional Director
Chennai Central Pollution Control Board

Counsel for the 2nd Respondent

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In the matter of:

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AFFIDAVIT

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 55 years currently working as Scientist 'E' in Central Pollution Control Board, Regional Directorate-Chennai, 2nd Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai – 600 032, do hereby solemnly affirm, declare on oath and sincerely state as under: -

1. That the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

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2. That the accompanying report may be read part and parcel of the present affidavit.

3. That the accompanying report has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

DEPONENT
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VERIFICATION

Verified at Chennai on this the Twenty Eighth day of March 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Signed and verified at Chennai on this the Twenty Eighth day of March 2025.

DEPONENT
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Counsel for the 2nd Respondent

SPEED POST

B-29016/04/06/IPC-I 9930-9964

December 24, 2021

To

All SPCBs/PCCs

Sub. : Integrated Guidance Framework for Chemicals Safety in respect of the Isolated Storages and Industries covered under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 in compliance to the Hon'ble National Green Tribunal order dated 11.06.2021 in Original Application No. 60/2021 - reg.

Sir,

As directed by Hon'ble National Green Tribunal on 11.06.2021 in Original Application No. 60/2021, Central Pollution Control Board and the Ministry of Environment, Forests and Climate Change in coordination with other concerned authorities viz. Directorate General Factory Advice Service and Labour Institute, National Institute of Disaster Management, Petroleum and Explosives Safety Organization, National Safety Council and Indian Chemical Council etc. have prepared the guidelines titled "Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989."

On further hearing on this matter, the Hon'ble National Green on 14.12.2021 has passed the order. Para 5 of the aforementioned order reads as follows:

"While we take the above reports on record, further follow up action is taken. In particular, review meetings must be held at level of the Chief Secretary or his nominee atleast once in six months, if not earlier. Remedial measures in respect of 11 units mentioned in para 11 of order dated 11.06.2021, quoted above may be ascertained. CPCB may also take response from State PCBs as well as their regional offices about the status of compliance of guidelines at least once in every six months."

The above stated guidelines (Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989) are enclosed for your reference and necessary action. It is requested to ensure the compliance of the aforementioned guidelines and submit the status of compliance of guidelines to Central Pollution Control Board on half yearly basis.

Yours faithfully,

24.12.2021

(Ashbir Singh)
Sc. 'D', IPC-I Division

Encl.: As above

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत A.S.Singh
दिनांक 28/12/2021

O/C

Copy to:

1. The Director,
   HSM Division,
   Ministry of Environment, Forests and Climate Change
   Indira Paryavaran Bhawan ,
   Aliganj, Jor Bagh Road,
   New Delhi – 110003

2. DH – Law

3. All RDs (By Email) : For necessary follow up with SPCBs / PCCs please

24.12.2024

(Ashbir Singh)

O/C

Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989.

Background:

Hon'ble National Green Tribunal on 11.06.2021 in Original Application No. 60/2021 passed the order. The Para 12 of the aforementioned order read as follows:

"We also direct CPCB and MoEF&CC in coordination with other concerned authorities to consider issuing appropriate guidelines for conducting safety audits and taking other remedial measures throughout India in the light of present report as well as other recent reports in respect of industrial accidents so as to prevent such incidents and to save human lives and health."

In this regard, the guidelines are as follows:

A. Guidelines for Industries and Isolated Storages:

REPORTING

1. An occupier (of an industry or isolated storage) shall identify the major accident hazards and shall take adequate steps to prevent such major accidents and to limit their consequences to persons and the environment and shall provide the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety.
2. Where a major accident occurs on a site or in a pipe line, the occupier shall within 48 hours notify the concerned authority as identified in Schedule 5 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended) of that accident, and furnish thereafter to the concerned authority a report relating to the accidents in Schedule 6 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)). However, the concerned authorities, local crisis group, District emergency authorities etc. have to be informed by the occupier as early as possible.

3. The occupier shall not undertake any industrial activity or isolated storage unless he has been granted an approval for undertaking such an activity by the concerned authorities and has submitted a written report to the concerned authority containing the particulars specified in Schedule 7 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended. In case of an activity in which subsequently there is or is liable to be a threshold quantity or more of an additional hazardous chemical shall be deemed to be a different activity and the occupier has to take a separate approval for undertaking such activity.
4. The occupier shall furnish a further report to the concerned authorities, in case the changes to the threshold quantity of hazardous chemicals are made.
5. An occupier shall not undertake any industrial activity or isolated storage to which the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) applies, unless he has prepared a safety report on that industrial activity containing the information specified in Schedule 8 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) and has sent a copy of that report to the concerned authority at least ninety days before commencing that activity.
6. The occupier of both the new and the existing industrial activities or isolated storage shall carry out an independent safety audit of the respective industrial activities with the help of an expert, not associated with such industrial activities. The occupier shall forward a copy of the auditor's report along with his comments to the concerned authorities within 30 days after the completion of such audit.
7. The occupier shall update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments to the concerned authorities.
8. The occupier, within 30 days of the completion of the safety audit, shall send a report to the Chief Inspector of Factories with respect to the implementation of the audit recommendations.
9. The occupier shall not make any modification to the industrial activity or isolated storage to which that safety report relates which could materially affect the particulars in that report, unless he has made a further report to take

account of those modifications and has sent a copy of that report to the concerned authorities at least 90 days before making those modifications.

10. Where an occupier has made a safety report and that industrial activity or isolated storage is continuing, the occupier shall within three years of the date of the last such report, make a further report which shall have regard in particular to new technical knowledge which has affected the particulars in the previous report relating to safety and hazard assessment and shall within 30 days send a copy of the report to the concerned authority.
11. For the purpose of enabling the concerned authority to prepare the off-site emergency plan, the occupier shall provide the concerned authority with such information relating to the industrial activity or isolated storage under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents.
12. The occupier of an industry or isolated storage shall take appropriate steps to inform persons outside the site either directly or through District Emergency Authority who are likely to be in an area which may be affected by a major accident about the nature of the major accident hazard and the safety measures and the "Do's' and 'Don'ts" which should be adopted in the event of a major accident. The occupier of a new industry or isolated storage shall take these steps, before that activity is commenced.
13. The industries / isolated storages shall update the comprehensive safety audit, on-site emergency plans and risk analysis reports annually and ensure that the reports are furnished to the concerned authorities.
14. The industry or isolated storage shall conduct comprehensive hazard identification and risk assessment (HIRA) to identify the non-compliances and take corrective actions for the non-compliances identified. Emergency plans shall be established to deal with leakages / accidents. The safety & hazard audit should identify the control measures necessary to be taken during an emergency.
15. A detailed study on the risk assessment and disaster management shall be carried out by the industry / isolated storage. Hazard identification and evaluation in a local community, preparation of standard operating procedures for accident prevention, preparedness and response, onsite emergency plans etc. have to be reviewed at least once in a year.

16. In the industries / isolated storages where gas leakages are suspected, an emergency plan to vent out / neutralize the gases safely should be prepared.
17. All industries and isolated storages should have mitigation plans for spillages / leakages of hazardous chemicals, fires, explosion or any other accident.
18. Standard Operating Procedure (SOP) for the steps to be taken during emergency situations / accidents shall be prepared by all industrial activities / isolated storages that are handling hazardous chemicals.

TESTING

19. The pressure test and leak test must be ensured after replacement of valves, pipes, joints etc. as per the original equipment manufacturer (OEM) manual or as per standard established procedure.
20. Check valves, relief valves should be installed at appropriate locations. Flow meters, sensors, measuring devices have to be regularly calibrated. Vents from relief valves shall be directed to a safe place.
21. Seals, glands and gaskets shall be regularly inspected, without dismantling. Leak detectors should be provided for all piping, valves, seals, flanges, and other pertinent equipment.
22. All hazardous chemicals carrying piping should be periodically inspected for failed insulation/ vapour barrier, rust and corrosion. Damaged and deteriorated piping / equipment should be replaced.
23. Operation and process control systems like Supervisory Control and Data Acquisition (SCADA) and Leak Detection and Repair (LDAR) systems should be adopted by the major accident hazard installations.
24. The safety measures including valve regulated systems shall be regularly checked and the concerned workers involved in the activity shall be properly trained.
25. Periodic inspection of equipment and machineries w.r.t. safety aspects should be done.
26. Portable gas masks should be kept at critical locations for use in any emergency.
27. Material Safety Data Sheets of raw materials & products should be made available to all the concerned personnel.

28. The design of storage tanks, pressure vessels etc. should be as per applicable standards. The material of the storage tanks, pressure vessels etc. should be of adequate strength and chemically inert for the chemicals to be stored. The inspection of storage tanks, pressure vessels etc. should be as per standard protocols.
29. All the vessels should be examined periodically by a competent person under the Factory Act / applicable extant laws.
30. Blanketing of tanks for fire protection of volatile / flammable chemicals should be considered.
31. Free Fall of any flammable material in the vessel has to be avoided. All solvents and flammable material storage tanks should be at a safe distance from the Process plant and required quantity of material should be charged in reactor through appropriate safe mode.
32. Earth connection should be provided to all solvent handling equipment, pipelines, reactors, vessels etc. for protection from electric current/ static electricity.
33. Separate safety manual should be prepared for each equipment along with the emergency management plan.
34. Periodic testing of firefighting equipment should be conducted.

DUTIES

35. Mock drills must be conducted regularly at every six months by the industries / isolated storages in controlled environment on actions to be taken during accidents, gas leakage, failure of critical process parameters etc.
36. It shall be ensured that the chemical storage tanks should be appropriately located so that adequate space to take action during emergency situation is available.
37. A clear documented emergency procedure should be laid down which details the precise duties of all staff and arrangements for evacuation, rescue, first aid etc. during an emergency.
38. All pipework containing hazardous chemicals shall be identified by colour coding or labelling (as per standards notified by Bureau of Indian Standards) and shall be protected to prevent corrosion / damage. The practice to identify

the parts of the system that contain gas or liquid and the direction of flow should be followed.

39. The industry or isolated storage shall install sensors with alarm system for detecting leakage of hazardous chemicals. Emergency ventilation, electricity tripping system to stop the process, sprinkling system to contain the leaked hazardous chemicals / gases etc. may be interlinked with the sensors for taking a prompt action in case of leakage / emergency.

40. Suitable gas sensors and alarm system should be installed in the industrial unit / isolated storages at appropriate locations where emission of gas is suspected so that any leaked gas is detected and the employees are immediately alerted. In sensitive areas of the unit where gas leakages are suspected, the unit shall work out an emergency prepared plan to neutralize / vent out the gases safely.
41. The industries / isolated storages should install automatic alarming system to alert its personnel as well as surrounding localities simultaneously in case of emergency situation and likelihood of emergency situation if any process parameter goes out of control.
42. There should be auto alarm system to alert the employees in case of any deviations noticed in process parameter that may cause emergency.
43. Only fully trained and qualified operators shall be permitted to operate the industrial processes involving hazardous chemicals. Training to all employees on Standard Operating Procedures, production process, safety aspects etc. should be provided. Refresher trainings should be conducted at least every year regarding safety and emergency preparedness aspects associated with the industrial process / isolated storage. The employees shall be given hands on experience with the product process under the supervision of senior employees. The industries / isolated storages only after ensuring that adequate training is imparted to its employees should engage the employees for independent works.
44. The industries and isolated storages should impart regular training to the staff to make them aware about process details, process functionalities. The employees should be trained to deal with emergencies arising out of leakage, abnormal temperature & pressure, increased emissions, pump failures, failure

of air pollution control devices or effluent treatment plant, shock loads or any other accidents likely to occur. Overall the industries and isolated storages should be prepared for emergency response readiness & effectiveness in terms of major & minor accidents.

45. Any non-operational industry / isolated storage shall carry out proper risk study and safety audit before resuming the operations.
46. Hazard and operability study must be carried out strictly and regularly by the industries and isolated storages. The concerned personnel should be made aware of the hazard and safety aspects associated with the process and material handled by them.
47. The industry / isolated storage should procure chemicals from authorized dealers only. The spent solvents shall be procured from only those industries / solvent recyclers that are authorized by respective State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).
48. The industry / isolated storage shall provide essential Personnel Protective Equipment (PPE) to all the concerned employees and make it mandatory that the employees have to wear PPE during working hours.
49. Occupational Health surveillance i.e., periodical health check-up of the employees should be conducted by the industries / isolated storage.
50. The industries / isolated storages have to ensure self-compliance regarding recruiting competent staff, imparting Industrial, Environmental and Safety training to the staff, conducting safety audit, onsite emergency plans with record maintenance and information to SPCBs/ PCCs/ concerned Authorities.
51. The distancing criteria for storage of hazardous chemicals have to be followed as per extant safety guidelines / rules. The chemicals should be stored as per compatibility and separate area for flammable, corrosive, explosive and toxic chemicals should be earmarked.
52. The labelling of hazardous chemical storing containers shall be as per extant rules. The concerned employees should be made aware of the risks associated with the stored hazardous chemicals and appropriate precautions that need to be taken.
53. To contain any spillage or leakage of hazardous chemicals or any uncontrolled reaction that may cause any emergency or accident, the industries / isolated storages should have sufficient stock of neutralizing

chemicals, absorbents, reaction quenchers with proper equipment and trained manpower.

54. Emergency ambulance services should be arranged in the industrial zones along with experienced doctors and paramedic staff.
55. Safety in operation greatly depends on proper commissioning of an industry / isolated storage and hence utmost care should be taken to monitor every aspect during erection and maintenance schedules or other areas which require proper planning.
56. The industries / isolated storages shall ensure that their premises should be constructed in accordance with the local government regulations.
57. A control room to deal with the emergencies should be commissioned by the industries / isolated storages. A quick response team of responsible officers should be constituted having duly assigned duties to be executed during emergencies.
58. The industry / isolated storage should conduct public awareness programmes in the surrounding localities about do's & don'ts during emergency situations on annual basis.
59. 'Mutual Aid Scheme' among industries to meet required response measures during chemical emergencies should be adopted.
60. Emergency contact numbers should be readily available at the isolated storages or industrial installations similar to 'Crisis Alert System' or Red Book.
61. Placing / indicating hazard signs at appropriate places in the isolated storage or industry or outside the shop floor (within the premises) should be done.
62. Increased automation that avoids physical handling of dangerous chemicals and substances should be brought into practice.
63. The industry / isolated storage should have proper firefighting arrangements in accordance with The Factories Act, 1948 / applicable extant laws.
64. All emergency valves and switches and emergency handling facilities should be easily accessible.
65. Safety audit reports shall be made online for public.
66. To ensure safety during operation/ handling / storage of hazardous chemicals, the industries/ isolated storages wherever and as applicable, shall obtain requisite clearances from The Chief Inspector, Factories and Boilers / Department of explosives / Fire Department etc. without fail.

67. The industries / isolated storages shall ensure that the effluent generated during any accident because of firefighting / decontamination activities etc. should be disposed in scientific manner after proper treatment. The hazardous wastes generated after any accident must be disposed in accordance with the extant rules.
68. Occupiers of storage installations like warehouses / tank farms are required to prepare an On-Site Emergency Plan and make available information regarding any possible off-site consequences to the District Collector to enable him to include the same in the Off Site Emergency Plan for the district or the particular area.
69. In order to avoid accidents, the following measures may be taken while establishing a warehouse/tank-farm. These should also be carried out in existing installations to enhance safety :
    i. Hazardous chemical storages should be located away from densely populated areas from drinking water sources, water bodies or from areas liable to flooding.
    ii. The location should have easy access for transport and emergency services.
    iii. Adequate emergency requirements like water for firefighting, drainage to prevent ground water contamination, standby source of electricity etc. should be provided.
    iv. The layout of warehouses should be designed in accordance with nature of materials to be stored. The construction material should be non-flammable.
    v. Floors should be impermeable to liquids and should be designed for easy cleaning.
    vi. Drains should not be connected directly to water ways or public sewers. The drains should be connected to an interceptor pit.
    vii. Proper embankments to contain any accidental spillage should be provided for all hazardous materials storages.
    viii. Loading and unloading operations are to be done with utmost care.
    ix. Procedure for receipt, despatch and transport should be clearly laid down.

x. Details of hazardous chemicals, access and escape routes, available emergency & firefighting equipment should be available.

xi. In addition to a storage plan, a safe operation of a storage facility should have planning for safety training, personal protective clothing and equipment, spillages and leaking containers, waste disposal, first aid, fire detection and protection equipment, environment protection, proper on site emergency plan etc.

70. Wherever applicable, the industries or the isolated storages shall invariably comply with the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), The Major Accident Hazard Control Rules, 1997, The Factories Act, any other applicable rules or guidelines issued by the respective Government of State / Union Territory, The Ministry of Labour & Employment, Petroleum and Explosive Safety Organization, Oil Industry Safety Directorate etc.

B. Guidelines on the On Site Emergency Plans (for industries and isolated storages):

1. The occupier of an industrial activity / isolated storage shall prepare and keep up-to-date an on-site emergency plan containing details specified in Schedule 11 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) detailing how major accidents will be dealt with on the site on which the industrial activity is carried on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.
2. The occupier shall ensure that the emergency plan prepared takes into account any modification made in the industrial activity / isolated storage and that every person on the site who is affected by the plan is informed of its relevant provisions.
3. The occupier shall prepare the emergency plan in the case of a new industrial activity or isolated storage, before that activity is commenced.

4. The occupier shall conduct a mock drill of the on-site emergency plan every six months and a detailed report of the mock drill conducted shall be made immediately available to the concerned authorities as and when demanded.
5. With every change or modification made in a factory, operation or process, the on-site emergency plan may have to be modified and updated to keep it meaningful and effective. An on-site emergency plan should contain the following key elements:

    i. basis of the plan and hazard analysis;
    ii. accident prevention procedure/measures;
    iii. accident/emergency response procedure/measures; and
    iv. recovery procedure.

    Proper planning by industries / isolated storages helps in reducing the chances of accidents. For proper planning, the following needs to be considered:

    i. risk associated with the process technology;
    ii. safety measures;
    iii. siting and layout of industry / isolated storage ;
    iv. emergency preparedness; and
    v. compliance with the regulatory requirements.

Assessing the hazard potential of an installation is the first step in planning for emergencies. Preliminary Hazard Analysis which comprises hazard identification and vulnerability analysis should always be carried out at the conceptual stage for all installations including small and medium installation. However, Major Accident Hazard (MAH) installations, both existing and proposed ones, should carry out a risk analysis.

Hazard Analysis:

Hazard analysis is a critical component in planning for emergencies. To analyse the safety of a major installation as well as its potential hazards, a hazard analysis should be carried out covering the following areas:

i. The toxic, reactive, explosive or flammable substance in the installation that constitute a major hazard.
ii. The failures or errors that may cause abnormal conditions leading to a major accident.
iii. The consequences of a major accident for the workers, people living or working outside the installation and the environment.
iv. Preventive measures for accidents.
v. Mitigation of the consequences of an accident.

Vulnerability Analysis:

Considering the maximum loss scenario e.g. catastrophic vessel rupture, the occupier may estimate the vulnerable zone or the zones which will be affected by the release of hazardous chemicals. It should be borne in mind that every effort should be made to confine the vulnerable zone within the factory premises. In order to achieve this, the following could be adopted:

i. Reduce the quantity of hazardous substances stored.
ii. Split the hazardous storages into number of smaller ones.
iii. Isolate the storages that might lead to cascading effect.
iv. Substitute extremely hazardous substances with less hazardous substance.

Risk Analysis:

Risk analysis can provide a relative measure of the likelihood and severity of various possible hazardous events and enable the emergency plan to focus on the greatest potential risks. Risk analysis involves an estimate of the probability or likelihood that an event will occur.

C. Guidelines for the Concerned Authorities:

1. The State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) shall ensure that while issuing Consent to Establish (CET) or Consent to Operate (CTO) or renewing CET / CTO accorded to a plant,

industry or process under the Water (Prevention & Control Of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, details on Onsite Emergency Plan, Safety Reports and Safety Audit Reports in accordance with The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), be compulsorily sought from occupier, industry or installation handling hazardous chemicals in quantity equal to or more than the threshold quantity specified in the said rules.

2. The concerned authorities shall seek report from the occupier of the site in the event of major accident and shall undertake a full analysis of the major accident and send the requisite information within 90 days to the Ministry of Environment, Forests and Climate Change.

3. The concerned authorities in the event of major accident shall seek report from the occupier of the site regarding steps taken to avoid any repetition of such occurrence of accident on the site and The concerned authorities shall in writing inform the occupier, of any lacunae which are needed to be rectified to avoid major accidents.

4. The concerned authorities shall ensure that any person responsible for importing hazardous chemicals in India shall provide before 30 days or as reasonably possible but not later than the date of import to the concerned authorities in accordance with Rule 18 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).

5. The concerned authorities shall direct the importer to take appropriate safety measures if the concerned authorities are satisfied that the chemical being imported is likely to cause major accidents.

6. The concerned authorities shall direct stoppage of import of the chemical which it considers not to be imported on safety or on environmental considerations and the concerned authorities shall simultaneously inform the concerned Port Authority to take appropriate steps regarding safe handling and storage of hazardous chemicals while off-loading the consignment within the port premises.

7. The concerned authorities shall ensure that any person importing hazardous chemicals shall maintain the records of the hazardous chemicals imported as specified in Schedule 10 of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) and the records so maintained shall be open for inspection by the regulatory authorities.

8. The concerned authorities shall ensure that any industry / isolated storage involved in the manufacturing, storage and import of hazardous chemicals shall comply with the stipulated provisions of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).

9. The offsite emergency plans as well as the management of chemical accidents may be integrated with the district level disaster management plan.

10. Local administration / Directorate of Industrial Safety and Health, SPCBs/ PCCs should keep stringent surveillance to avoid accidents at industries / isolated storages and to prevent environment damage.

11. Periodic inspections including surprise inspections should be conducted by concerned authorities to assess the safety measures and documents maintained by the industry / isolated storage. If found not complying, necessary action shall be initiated against the industry / isolated storage.

12. Maintenance of buffer zone for all industries / isolated storages, stoppage of encroachments and policy of not allocating residential houses near to industries / isolated storages should be strictly followed by the concerned authorities of State / Union Territory / Central Government.

13. Risk assessment mapping of the industrial areas may be done w.r.t. gas leakages, fires, explosion etc.

14. Awareness of the public residing around the isolated storages, industrial areas or industrial accident prone regions to deal with emergency situations shall be done by the industries / isolated storages as well as the district administration.

15. Each industrial pocket shall have a Local Crisis Group which shall act as per the stipulations of The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

16. The District crisis group, State Crisis Group and the Central Crisis Group should act in accordance with The Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996.

17. Industries / isolated storages shall not be allowed to operate in a non industrial zone. The District administration shall ensure that there shall not be any unauthorized storage of hazardous chemicals.

18. Land use planning decisions by public authorities should be taken after considering all aspects related to safety viz. possible hazards / anticipated accidents at the hazardous installations, cumulative risk of various hazardous installations situated in vicinity, safe distance for the surrounding localities, buffer zones, applicability of rescue plans in the eventuality of accidents etc.
19. State Government should devise their own system in accordance with the basic provisions provided in The Major Accident Hazard Control Rules (under Factories Act, 1948). As per these rules the safety audit should be conducted by an independent accredited auditor, and every time a fresh audit should be carried out with a periodicity of one year.
20. Special courses should be designed for auditing the industries / isolated storages to build competence and capabilities in our country which includes hazard identification and risk assessment.
21. Comprehensive safety audit must be carried out by trained professionals and the corrective actions recommended by them should be implemented in a time bound manner. The comprehensive safety audit should include policy, procedure and practices to minimise the risk of exposure of people and environment to potentially hazardous chemicals.
22. The states and districts which are lagging behind in conducting the safety audits of the industries / isolated storages should be prioritised.
23. The gap between two consequent audits can be further minimized by taking the entire procedure online so that the recommendations enumerated during

the audits are available for the next audit. In this way, if a new safety auditor will become well-versed with the points of previous audits.

24. A robust and updated online mapping system, portraying all the hazards happening in the country can prove to be an aide in conducting the safety audits. A GIS- based system can be developed mapping all the hazards occurring in the industries containing all the information about the incident, which can be harnessed to make proper evaluations. This information can also be shared by the administrative authorities so that a prompt action can be taken to minimize the damage caused by the accident.

D. Guidelines on the Off Site Emergency Plans (for Concerned Authorities):

1. The concerned authority (as identified in Column 2 of Schedule 5 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)) shall prepare and keep up-to-date an adequate off-site emergency plan containing particulars specified in Schedule 12 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)) and detailing how emergencies relating to a possible major accident on that site will be dealt with and in preparing that plan the concerned authority shall consult the occupier, and such other persons as it may deem necessary.
2. For the purpose of enabling the concerned authority to prepare the off site emergency plan the occupier of an industrial activity / isolated storage shall provide the concerned authority with such information relating to the industrial activity under his control as the concerned authority may require, including the nature, extent and likely effects off-site of possible major accidents and the authority shall provide the occupier with any information from the off-site emergency plan which relates to his duties under rule 13 (of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)).
3. In the case of a new industrial activity, before that activity is commenced, the concerned authority shall prepare off site emergency plan.
4. The concerned authority shall ensure that a rehearsal of the off-site emergency plan is conducted at least once in a calendar year.

5. All districts having major hazard installation should have an off-site emergency plan.
6. The off site emergency plan should be updated from time to time, especially when a new process is started or new units are established.
7. An off site emergency plan should have the following important components :

    i. Aims & Objectives of the Plan
    ii. Planning Team
    iii. Hazard Analysis and Quantification
    iv. Assessment of Capabilities
    v. Information regarding relevant past incidents / anticipated incidents.
    vi. Authorities for responding
    vii. Names and addresses of the key personnel with contact numbers for emergency assistance
    viii. Response components viz. Control Room, Communication amongst responders, Warning System/Emergency Notification , Public information, Resources Mobilisation and Management, Health and Medical Response, Public protection including evacuation, firefighting and rescue plans, law and order, ongoing incident assessment.
    ix. Containment, clean up and disposal,
    x. Mechanisms for plan testing and updating, community awareness, preparedness and training.

E. Guidelines on Safety Audit:

1. The safety audits should be conducted by the competent agency to be accredited by an Accreditation Board to be constituted by the Ministry of Labour and Employment, Government of India in this behalf and in absence of such Accreditation Board by a competent agency approved by Chief inspector of Factories.
2. The qualifications and experience of safety auditor should be as per extant rules.

3. The safety auditor carrying out the safety audit under Rule 10 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (MSIHC Rules, 1989) shall bring out the status of compliance by the occupier in his safety audit report in addition to the compliance of provisions of the MSIHC Rules, 1989 (as amended from time to time) and the state CIMAH Rules. A copy of the safety audit report to be forwarded by the safety auditor to the concerned authority as identified under schedule 5 of the MSIHC Rules, 1989.
4. The audit should be carried out as per IS 14489:2018 – Code of Practice on Occupational Safety & Health Audit (as amended time to time).
5. The broad areas to be covered in the Safety Audit should be:

    i. Occupational Health and Safety Management
    ii. Physical, Mechanical and Electrical Hazards and their Control Measures
    iii. Chemical Hazards and their Control Measures
    iv. Fire and Explosion Hazard and their Control Measures
    v. Industrial Hygiene/Occupational Health
    vi. Accident/Incident Reporting, Investigation and Analysis.
    vii. Emergency Preparedness (On-Site/ Off Site)
    viii. Safety Inspection

6. The Objectives of Safety Audit should be :
    i. To examine the existing procedures, system and control measures for hazards.
    ii. To assess the adequacy of hazard identification.
    iii. To identify potential hazards not covered by the existing safety systems, procedures and practices.
    iv. To identify the adequacy of the control measures put in place by the occupier.
    v. To bring out any deviation from the set procedures and statutory non-compliance.
    vi. To recommend improvements for better effectiveness of the existing safety system, procedures & practices and also other measures of hazards control.
    vii. To recommend system, procedure and control measures for identified hazards.

viii. To study compliance with statutory provisions and relevant codes of practice and recommend actions to be taken, wherever there is non-compliance.

ix. To identify the compliance with the provisions under these guidelines.

GLOSSARY

Authority means an authority mentioned in Column 2 of Schedule 5 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).

Export with its grammatical variations and cognate expression, means taking out of India to a place outside India.

Exporter means any person under the jurisdiction of the exporting country and includes the exporting country, who exports hazardous chemical.

Hazardous Chemical means:

i. any chemical which satisfies any of the criteria laid down in Part I of Schedule 1 or listed in Column 2 of Part II of Schedule 1 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended);
ii. any chemical listed in Column 2 of Schedule 2 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) ;
iii. any chemical listed in Column 2 of Schedule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) .

Import with its grammatical variations and cognate expression, means brining into India from a place outside India.

Importer means an occupier or any person who imports hazardous chemicals.

Industrial activity means an operation or process carried out in an industrial installation referred to in Schedule 4 involving or likely to involve one or more hazardous chemicals and includes on-site storage or on-site transport which is associated with that operation or process, as the case may be or isolated storage or pipeline.

Isolated storage means storage of a hazardous chemical, other than storage associated with an installation on the same site specified in Schedule 4 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) where that storage involves at least the quantities of that chemical set out in Schedule 2 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended).

Occupier with its grammatical variations and cognate expression, means the person controlling the industrial activity or isolated storage.

Chemical accident means an accident involving a fortuitous, or sudden or unintended occurrence while handling any hazardous chemicals resulting in continuous, intermittent or repeated exposure to death, or injury to, any person or damage to any property but does not include an accident by reason only of war or radio-activity.

Major accident means an incident involving loss of life inside or outside the installation, or ten or more injuries inside and/or one or more injuries outside or release of toxic chemicals or explosion or fire or spillage of hazardous chemicals resulting in on-site or off-site emergencies or damage to equipment leading to stoppage of process or adverse effects to the environment.

Major Accident Hazards installations means - isolated storage and industrial activity at a site handling (including transport through carrier or pipeline) of hazardous chemicals equal to or, in excess of the threshold quantities specified in, Column 3 of schedule 2 and 3 [of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended)] respectively.

Pipeline means a pipe (together with any apparatus and works associated therewith) or system of pipes (together with any apparatu s and work associated therewith) for the conveyance of a hazardous chemical other than a flammable gas as set out in Column 2 of Part II of Schedule 3 of the Manufacture, Storage and Import of Hazardous

Chemical Rules, 1989 (as amended)at a pressure of less than 8 bars absolute; the pipeline also includes inter state pipelines.

Site means any location where hazardous chemicals are manufactured or processed, stored, handled, used, disposed of and includes the whole of an area under the control of an occupier and includes pier, jetty or similar structure whether floating or not.

Threshold quantity means:

i. in the case of a hazardous chemical specified in Column 2 of Schedule 2 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended), the quantity of that chemical specified in the corresponding entry in Columns 3 and 4;

ii. in the case of a hazardous chemical specified in Column 2 of Part I of Schedule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended) , the quantity of that chemical specified in the corresponding entry in Columns 3 & 4 of that part;

iii. in the case of substances of a class specified in Column 2 of Part II of Schedule 3 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 (as amended); the total quantity of all substances of that class specified in the corresponding entry in Columns 3 and 4 of that part.

Industrial pocket means any industrial zone ear-marked by the Industrial Development Corporation of the State Government or by the State Government.

Annexure - II

CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, forest & Climate Change, Govt. of India

File No.: CM-13013/7/2025-TECH-RD-CHENNAI-RD (Chennai)/1092 **14.02.2025**

To

The Member Secretary
Telangana Pollution Control Board
Paryavaran Bhavan,
A-3, Industrial Estate,
Sanathnagar,
Hyderabad – 500 018

Sub: Original Application No. 20/2025(SZ) (*Earlier O.A.No.1341 of 2024(PB)*), News item in The Times of India dated 21.11.2024 titled "One dead 3 injured in reactor blast at pharma company in Hyderabad"

The above case was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as Original Application No. 1341 of 2024 (PB), based on a news report published in *The Times of India* dated 21.11.2024, titled "**One dead, three injured in reactor blast at pharma company in Hyderabad**." The matter was transferred to Southern Zone bench and renumbered as Original Application No. 20 of 2025 (SZ). The case was heard on 08.02.2025 and directed respondents to file the reply and post matter on 01.04.2025

In view of the above, you are kindly requested to submit the action taken report, including details of the compensation paid by the unit, on/before 28.02.2025 for further submission before the Hon'ble Tribunal, Southern Bench, Chennai.

Yours faithfully

(H. D. Varalaxmi)
Regional Director

Encl: As above

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल, 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड गिंडी, चेन्नई – 600032
दूरभाष: 044-29998683/044-29567019 ईमेल: rdchennai.cpcb@gov.in
Regional Directorate (Chennai): Second Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road Guindy, Chennai – 600032
Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली -110 032
Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi – 110032
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ई-मेल / E-mail: cpcb@nic.in वैबसाइट / Website : www.cpcb.nic.in

CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, forest & Climate Change, Govt. of India

फाइल संख्या: सीएम-13013/7/2025-TECH-RD-चेन्नई-RD (चेन्नई)/1092 14.02.2025

से

सदस्य सचिव
तेलंगाना प्रदूषण नियंत्रण बोर्ड
पर्यावरण भवन,
ए-3, औद्योगिक क्षेत्र,
सनथनगर,
हैदराबाद – 500 018

विषय: मूल आवेदन संख्या 20/2025(एसजेड) (पूर्व आवेदन संख्या 1341 of 2024(पीबी)), द टाइम्स ऑफ इंडिया में 21.11.2024 को प्रकाशित समाचार आइटम जिसका शीर्षक है "हैदराबाद में फार्मा कंपनी में रिएक्टर विस्फोट में 1 की मौत, 3 घायल"

उपरोक्त मामला राष्ट्रीय हरित अधिकरण, नई दिल्ली की प्रधान पीठ द्वारा **सुओ मोटो** के तहत पंजीकृत किया गया था, जिसे मूल आवेदन संख्या 1341/2024 (पीबी) के रूप में दर्ज किया गया, जो 21.11.2024 को द टाइम्स ऑफ इंडिया में प्रकाशित एक समाचार रिपोर्ट पर आधारित था, जिसका शीर्षक था "एक की मौत, तीन घायल, हैदराबाद में फार्मा कंपनी में रिएक्टर विस्फोट।" मामले को दक्षिणी क्षेत्रीय पीठ में स्थानांतरित किया गया और इसे मूल आवेदन संख्या 20/2025 (एसजेड) के रूप में पुनः क्रमांकित किया गया। मामले की सुनवाई 08.02.2025 को हुई और उत्तरदाताओं को उत्तर दाखिल करने के लिए निर्देशित किया गया और मामले को 01.04.2025 को पोस्ट करने के लिए कहा गया।

उपरोक्त को देखते हुए, आपसे निवेदन है कि कृपया कार्रवाई की रिपोर्ट प्रस्तुत करें, जिसमें इकाई द्वारा भुगतान की गई मुआवजे के विवरण सहित, 28.02.2025 से पहले या उसी दिन माननीय ट्रिब्यूनल, दक्षिणी बेंच, चेन्नई के समक्ष आगे प्रस्तुत करने के लिए।

निष्ठापूर्वक,

एच.डी. वरलक्ष्मी

(एच. डी. वरलक्ष्मी)
क्षेत्रीय निदेशक

संलग्न : जैसा कि ऊपर बताया गया है

Annexure - III

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 20 OF 2025 (SZ)
[Earlier, OA No. 1341 of 2024 (PB)]

IN THE MATTER OF:

Tribunal on its own motion Suo Moto based on the news item in The Times of India dated 21.11.2024 titled "One dead 3 injured in reactor blast at pharma company in Hyderabad".

AND

Telangana State Pollution Control Board,
Through its Member Secretary,
Telangana and Ors. ..... Respondent (s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R1)

RUNNING INDEX

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2.	**Annexure-I** – Consent & Hazardous Waste Authorization Order dated 06.02.2023 issued by Respondent Board to M/s. Aurore Pharmaceuticals Private Ltd., Unit-I (formerly M/s. Mylan Laboratories Ltd., Unit-III), Phase-IV, IDA Jeedimetla, Quthubullapur (M), Medchal – Malkajgiri District.	5 – 14
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4.	**Annexure-III**– M/s. Aurore Pharmaceuticals Private Ltd., Unit-I (formerly M/s. Mylan Laboratories Ltd., Unit-III), Phase-IV, IDA Jeedimetla, Quthubullapur (M), Medchal – Malkajgiri District letter dated 13.03.2025 addressed to the Respondent Board.	23 – 46
5.	**Annexure-IV** – Hon'ble NGT, Chennai Order dated 08.02.2025 in OA No. 20 of 2025 (SZ).	47 – 48

Place: Hyderabad

Date: 25-03-2025.

COUNSEL FOR RESPONDENT No. 1

Report of the Telangana Pollution Control Board (Respondent No.1) in OA No. 20 of 2025 (Earlier O.A No. 1341 of 2024 PB, New Delhi taken up suo motu based on the news item appeared in the Times of India dated 21.11.2024)

It is to submit that the Hon'ble NGT, Principal Bench, New Delhi has registered suo motu case based on the news item published in the Times of India dated 21.11.2024 titled "one dead 3 injured in reactor blast at pharma company in Hyderabad" which was numbered as O.A No. 1341 of 2024 (PB). The Hon'ble NGT, New Delhi has heard the matter on 28.11.2024 and passed the following order:

"This original application is registered suo motu on the basis of the news item titled "one dead 3 injured in reactor blast at pharma company in Hyderabad appearing in the "Times of India" dated 21.11.2024.

The news item relates to a flash fire triggered by a reactor blast at a pharmaceutical company in Hyderabad, resulting in the death of one man and injuries caused to three others. As per the article, the incident occurred while the four workers were repairing the reactor.

The news item does not indicate that any steps have been taken for payment of compensation to the victims of the accident. The Tribunal in M.A No. 46/2022 in Original Application No. 05/2022 In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat" in a similar case of gas leak while awarding the compensation to family members of the victims had held as under:-

"The heirs of the deceased are entitled to compensation atleast @ ₹20 lakhs in respect of each death and @ ₹10 lakhs to each of those who fell sick on principle of restitution laid down inter alia in Sarla Verma (2009) 6 SCC 121 and Uphaar (2011) 14 SCC 481……."

"…….

……. Hence, we implead the TGPCB, CPCB, MoEF&CC and District Magistrate.

..... Since the matter falls within the jurisdiction of Southern Zonal Bench of the Tribunal, therefore, the OA is transferred to the Southern Zonal Bench, Chennai for appropriate further action. Let the original record of the OA be transferred to Southern Zonal Bench, Chennai."

The Hon'ble NGT, Chennai has taken up the case on 08.02.2025 transferred from Principal Bench, New Delhi and re-numbered as O.A. No. 20 of 2025 (SZ) and directed the respondents to file their Respective Reports and posted the matter for hearing on 01.04.2025.

In this regard the following is submitted:

1) M/s. Aurore Pharmaceuticals Private Ltd., Unit – I (Formerly M/s Mylan Laboratories Ltd., Unit – III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajgiri District and is engaged in manufacture of Bulk drugs and Intermediates.
2) The Board issued CFO & HWA order to the industry on 06.02.2023 for manufacturing of 79 Nos bulk drugs with a condition that the industry shall manufacture maximum 7 products at a time i.e., 3 products from Group- A & 2 products each from Group-B & Group-C with a validity upto 31.12.2027. Copy of the CFO order is enclosed as **Annexure - I**.
3) The Production details, water consumption and wastewater generation and solid wastes generation as per CFO &HWA Order, dt: 06.02.2023 are enclosed as Annexure-II.
4) The Fire accident occurred at M/s. Aurore Pharmaceuticals Private Ltd., Unit – I (Formerly M/s Mylan Laboratories Ltd., Unit – III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajgiri District
5) The unit consists of 5 blocks and the Fire accident has occurred at Production block MB-IV in the reactor located in the clean room of the block.
6) Total 4 members were present when the accident occurred on 20.11.2024. One person died on the spot and another person succumbed to injuries while undergoing treatment and another 2 persons were injured in the accident.

7) The Board Officials inspected the industry on 20.11.2024 and 10.03.2025. During the inspection, it was observed that the accident took place at Production block MB-IV in the reactor located in the clean room. As per the information provided by the Industry representative, the accident occurred during the cleaning of SS reactor with Methanol solvent, the accident took place with flash fire due to the static electricity. At the time of the accident, 4 persons were present at the reactor. Due to the impact of the accident, one person died on the spot and 3 persons were injured and were shifted to hospital for treatment. The second person succumbed to injuries while undergoing treatment at hospital leading to 2 deaths.

8) The industry representative informed that in the reactor where accident took place, they were manufacturing Bilastine, which is a consented product in Group – C of the CFO.

9) During the inspection, it was observed that the said reactor was located in a clean room of production block – IV and due to the fire accident impact, the false ceiling roof and also the door glasses were broken due to the impact which indicates that it is not only a flash fire but could be a blast occurred.

10) The fire was brought under control by using the fire hydrant water by the industry. There was no discharge of effluents to outside the industry observed.

11) During the inspection, it was observed that the industry has stopped production in the production Block MB - IV.

12) During the inspection, no damage to the environment is observed.

13) At present, it is observed that the Clean Room where the accident took place in Production Block MB-IV is under renovation.

14) As per the information provided by the industry, 2 persons died due to the said accident and another 2 persons injured. The industry has paid compensation amount to the family of the dead after the mutual agreement by the family and also paid the hospital treatment charges for the injured persons. The details are as follows:

i. Compensation amount of Rs.41,00,000/- was paid to the family of Mr. B. Anil Kumar as a death benefit.

ii. Compensate amount of Rs.45,00,000/- was paid to the family of Mr. Majji Balaram.

Copies of the cheques and copies of the confirmation of the receipt compensation documents as given by the family of the dead as submitted by the industry are enclosed for kind information. (**Annexure – III).**

iii. Details of Hospital Treatment charges paid by the Industry:

Sl.No.	Employee Name	Designation	Hospital Charges paid (Rs.)	Treatment done at
1.	V. Srinivasa Reddy	Contact Helper	23,15,381/-	Yashoda Hospital, Secunderabad
2.	V. Gopi Chand	Employee	56,62,824/-	Appollo Hospital, DRDO, Hyderabad
3.	Majji Balaram (who died under treatment)	Contract Helper	2,48,779/-	Wellness Hospital, Hyderabad.

It is further to submit that, the Department of Factories, Medchal Malkajgiri District have investigated the matter and issued notice dated 21.11.2024 to the occupier and manager of the industry and also filed a case in the Hon'ble Court of the VIII Metropolitan Magistrate Cybarabad at Medchal.

Submitted.

Date: 25.03.2025

Place: Hyderabad

B. Rajender

ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

ANNEXURE-I

తెలంగాణ రాష్ట్రం
Telangana State

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (CHANGE OF PRODUCT MIX)
RED CATEGORY

Consent Order No.:230523664610 **Date: 06.02.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', `the Rules') and amendments thereof and the rules and orders made there under to **M/s. Aurore Pharmaceuticals Private Ltd., Unit – I (Formerly M/s Mylan Laboratories Ltd., Unit – III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajgiri District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	HTDS effluents Process effluent	21.1	• Shall be transported to APL, Unit-II in SVCIE, Jeedimetla for treating in MEE & ATFD system. • Condensate should be treated in ETP followed by RO.
2	Low TDS effluents Washing – 1.7 KLD, Boiler blow down – 1.1 KLD, Cooling bleed off – 1.0 KLD, Domestic -25.6 KLD	29.4	• shall be transported to APL, Unit-IIfor treating in ETP followed by RO system, alcng with MEE & ATFD condensate. • RO permeate should be reused within the premises as cooling water makeup / Boiler. • RO rejects should be treated in MEE.
	Total	**50.5 KLD**	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached Briquette / coal fired Boiler of capacity 4.0TPH*
2.	Attached to Process Emissions
3.	Attached to DG set of capacity 3 x 750 KVA & 1 x 500 KVA

***The industry is permitted to use coal for 30 days / annum in case of non- availability of** Briquette / coal.

(6)

iii) HW Authorisation No.:230523664614 Date : 06.02.2023

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Aurore Pharmaceuticals Private Ltd., Unit – I (Formerly M/s Mylan Laboratories Ltd., Unit – III), Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV, IDA, Jeedimetla, Quthubullapur (M), Medchal-Malkajgiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **Hazardous wastes with disposal option:**

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1	Spent carbon	28.2 cf Schedule-I	4.839 TPM	Shall be disposed to Cement Units for Co-processing / AFR facilities for pre-processing (or) M/s. TSDF for pre-processing.
2	Process Organic residue	28.1 cf Schedule-I	10 TPM	
3	ETP sludge	34.3 cf Schedule-I	3 TPM	
4	Distillation Bottom residue	36.4 of Schedule-I	14 TPM	
5	Inorganic salts	28.1 cf Schedule-I	10.974 TPM	

- **Hazardous wastes with recycle option:**

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1	Used oil / waste lubricating oil	5.1 of Schedule –I	0.3 TPM	Shall be disposed to authorized Recyclers / Re-processors
2	Detoxified containers & container liners	33.3 of Schedule –I	100 Nos/Month	After complete detoxification, it should be disposed to the outside agencies.
3	Spent Catalyst (Solid waste) (a) Ammonium Sodium phosphate (b) Cuprous Waste	28.2 of Schedule –I	a) 15 TPM b) 4 TPM	Shall be sent back to the manufacturer for regeneration / to TSDF, Dundigal for secured land filling.
4	Glass bottles of different sizes	-	100 Nos./month	Shall be disposed to authorized Recyclers
5	E-waste	18 of Schedule –IV	1 TPA	Shall be disposed to authorized recyclers / dismantlers

This consent order is valid for the manufacture of the following products along with quantities only with a condition that the industry shall manufacture maximum 7 Products at a time i.e., 3 products from Group-A & 2 products each from Group-B & Group-C.

Sl. No.	Name of the Product	Quantity (Kg/day)	No. of Stages	Starting raw material	Quantity (Kg/day)
	Group-A (Regular Products)				
1.	Levofloxacin	133.33	3	Levo ethyl ester	132.11
2.	Citalopram HBr (CSP)	150.00	5	1-Bromo-4-Flourobenzene	127.5

3.	Venlafaxine	66.67	2	4-Methoxy phenyl acetonitrile	85.62
	Group A Total	**350.00 kg/day**			
	Group B (Campaign Products) any 2 products				
4.	Moxifloxacin	66.67	5	Moxifloxacin acid	92.59
5.	Itraconazole	66.67	3	DTMDM	47.28
6.	Carvedilol	13.33	5	2-(2-Methoxyphenoxy) ethylamine Hydrochloride	29.7
7.	Zolpidem	11.67	3	MMPIPA	14.57
8.	Montelukast	3.33	4	Methyl-2-[3-[3-(2-(7-Chloro quinol n-2-yl)ethenyl]phenyl]- 3-chloro propyl] benzoate Hydrochloride	16.41
9.	Celecoxib	133.33	2	4-Methyl Acetophenone	82.96
10.	Citalopram HBr (SRP)	10.67	6	1-Bromo-4-Flourobenzene	18.98
11.	Emtricitabine	200.00	3	FCE	417.09
12.	Mirtazapine	8.33	2	Carboxypyridyl phenyl methyl p perazine (CPMP)	13.89
13.	Esomeprazole	10.00	4	2-Chloromethyl-4-methoxy3,5-Dimethylpyricine Hydrochloride	20.7
14.	Modafinil	8.33	4	Benzhydrol	10.83
15.	Olanzapine	50.00	3	2-Methyl-4-amino-10Hthieno [2,3-b][1,3] benzodiazepine Hydrochloride	133.33
16.	Candesartan	50.00	4	CBBI	45.57
17.	Escitalopram	6.67	5	1-Bromo-4-Flourobenzene	17.85
18.	Telmisartan	50.00	3	MPB	46.79
19.	Aripiprazole	16.67	4	7-Hydroxy-3,4-dihydro carbostyril	25.0
20.	Etoricoxib	100.00	2	1-(6-Methylpyridin-3-yl)-2-(4-(methylsufonyl)phenyl)et han one	105.6
21.	Benazepril Hydrochloride	66.67	4	HPBE	66.67
22.	Desvenlafaxine	50.00	5	2-(4-Hydroxyphenyl)acetic acid	55.0
23.	Levothyroxine Sodium	33.33	5	L-Tyrosine	21.33
24.	Armodafinil	66.67	2	DMSA	93.33
25.	Tolvaptan	16.67	5	Methyl-2-amino-5-chloro benzoate	16.67
26.	Verapamil Hydrochloride	100.0	1	3,4-Dimethoxy phenyl-Nmethylethylamine	66.0
27.	Favipiravir	66.67	3	6-Bromo-3-hydroxypyrazine2-carboxamide	133.0
28.	Dronedarone Hydrochloride	100.0	1	N-(2-Butyl-5-benzofuranyl) methanesulfonamide	53.0
29.	Erdosteine	100.0	3	DL-Homocysteine Thiolactone	96.0

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30.	Fesoterodine Fumarate	50.0	5	3,4-Dihydro-6-(hydroxymethyl)-4-phenyl2H-chromen-2-ol	107.14
31.	Fimasartan	33.33	4	2-(2-Butyl-1,6-dihydro-4-methyl-6-oxopyrimidin-5yl)- N,N-dimethylacetamide	29.33
32.	Losartan Potassium	100.0	4	OTBN	60.0
33.	Mesalamine	100.0	2	2-Hydroxy-5-nitrobenzoic acid	151.33
34.	Oxcarbazepine	66.67	3	10-Methoxy-5H-dibenz[b,f] azepine-5-carbonyl chloride	160.0
35.	Pinaverium Bromide	100.0	4	2-(6,6-Dimethylbicyclo[3.1.1] hept-2-en-2-yl) ethanol	50.0
36.	Nafamostat Mesylate	16.67	5	6-Cyano-2-naphthol	12.08
37.	Raloxifene Hydrochloride	33.33	5	1-(4-Methoxyphenyl) ethanone	23.33
38.	Tenofovir Alafenamide Hemifumarate	33.33	3	9-[(R)-2-(Phenylphosphono methoxy)propyl]adenine	68.33
39.	Clozapine	100.0	3	2,5-Dichloronitrobenzene	87.5
40.	Acyclovir	100.0	4	Guanine	115.0
41.	Levetiracetam	100.0	1	(S)-2-Aminobutanamide HCl	115.0
42.	Abacavir Sulfate	66.67	4	N-(2-Amino-4,6-dichloro-5- pyrimidinyl) formamide	83.33
43.	Citicoline Sodium	100.0	1	Citicoline	106.0
44.	Darunavir	16.67	10	L-Phenylalanine	33.33
45.	Lamivudine	100.0	3	Benzoyloxy acetaldehyde	110.0
46.	Molnupiravir	100.0	1	Uridine	106.0
47.	Vildagliptin	66.67	2	Amantadine Hydrochloride	83.33
48.	Acotiamide Hydrochloride Trihydrate	33.33	4	2,4,5-Trimethoxy	46.67
49.	Acotiamide Hydrochloride Trihydrate	66.67	4	Ethyl-3-(3-amino-4-(methyl amino)-N-(pyrid-2-yl) benzamido)propanoate	97.78
50.	2,5-Dioxopyrrolidine1-yl(3R,3aS,6aR) tetrahydro-2H-furo [2,3-b] furan3-yl) carbonate	100.0	2	(3aS,4S,6aR)-4-Methoxytetrahydrofuro[3,4-b]furan2(3H)-one	82.86
51.	Ticagrelor	66.67	3	4,6-Dichloro-2-(propylthio) pyrimidin-5-amine	54.17
52.	2-(((3aR,4S,6R,6aS)- 6-Amino-2,2-dimethyl tetrahydro-3aH-cyclo penta [d][1,3]dioxol4-yl)oxy)ethanol LTartrate	100.0	3	(3aR,4S,6R,6aS)-6-Aminotetrahydro-2,2-dimethyl-3aHcyclopenta[d][1,3]dioxol-4	76.47
	Group-B Total (Any 2 products)	**333.33 kg/day**			
	Group-C (Campaign Products) Any 2-Products				

53.	Ganciclovir	66.67	3	Guanine	57.78
54.	Marbofloxacin	4.17	7	Methyl Hydrazine Sulfate	3.96
55.	Rebamipide	100.0	1	DL-3-(1,2-Dihydro-2-oxoquinoline-4-yl) alanine Hydrochloride	82.0
56.	Salsalate	86.67	2	Salicylic acid	180.56
57.	Valganciclovir Hydrochloride	16.67	3	Ganciclovir Mono-O-acetate	19.33
58.	Eszopiclone	33.33	2	6-(5-Chloro-pyridine-2-yl)-5- hydroxy 7-oxy pyrrolo (3,4- b)pyrazine-5-one	28.0
59.	Valacyclovir Hydrochloride	15.83	2	Acyclovir	13.14
60.	Camostat Mesylate	66.7	2	4-Guanidinobenzoyl chloride	51.28
61.	Hydroxychloroquine Sulfate	33.33	2	4,7-Dichloroquinoline	19.44
62.	Dolutegravir	33.33	4	Methyl-1,4-dihydro-1-(2,2- dihydroxyethyl)-4-oxo-3- phenoxypyridine-2- carboxylate	45.0
63.	Erythromycin Ethylsuccinate	66.67	1	Erythromycin Thiocyanate	76.67
64.	Fluphenazine Decanoate	16.67	1	Fluphenazine Dihydrochloride	15.83
65.	Tofacitinib Citrate	16.67	4	4-Chloro-7H-pyrrolo[2,3-d] pyrimidine	14.67
66.	Sibutramine Hydrochloride Monohydrate	5.0	2	1-[1-(4-Chlorophenyl)cyclo butyl)-3-methylbutylamine HCl	7.17
67.	Tadalafil	66.67	1	(1R,3R)-Methyl-1,2,3,4-tetra hydro-2-chloroacetyl-1-(3,4-methylene dioxyphenyl)-9Hpyrido[3,4-b]indol-3-carboxylate	90.0
68.	Remdesivir	16.67	3	(3aR,4R,6R,6aR)-4-(4-Amino pyrrolo[2,1-f][1,2,4] triazin-7-yl)-6-(hydroxy methyl)-2,2-dimethyl tetrahydrofuro[3,4-d][1,3] dioxole-4-carbonitrile	18.52
69.	Sitagliptin Phosphate	16.67	2	(3R)-3-[(tert-Butoxycarbonyl) amino]-4-(2,4,5- triflurophenyl) butanoic acic	16.0
70.	Dipyridamole	43.33	1	Orotic acid	26.0
71.	Bilastine	33.33	2	1-(2-Ethoxyethyl)-2-(piperidin-4-yl)-1Hbenzo[d]imidazole	27.33
72.	Indomethacin Sodium Trihydrate	33.33	1	Indomethacin	38.67
73.	Amisulpride	33.33	1	Amisulpride Crude	34.59
74.	Bisoprolol Fumarate	33.33	5	p-Hydroxybenzyldehyde	25.0
75.	Tafamidis	33.33	3	4-Amino-3-hydroxybenzoic acid	31.11
76.	Edoxaban Tosylate	23.33	3	tert-Butyl ((1R,2S,5S)-2-amino-5-(dimethyl carbamoyl) cyclohexyl) carbamate oxalate	21.0

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77.	Atazanavir Sulfate	33.33	1	tert-Butyl-2-((2S,3R)-3-((tertbutoxycarbonyl)amino)-2- hydroxy-4-phenylbutyl)-2- (4-(pyridine-2-yl)benzyl) hydrazine carboxylate	33.33
78.	Bepotastine Besilate	33.33	3	(S))-2-(((4-Chlorophenyl) (piperidin-4-yloxy) methyl) pyridine L-Tartrate	45.33
79.	R & D Validation products	3.33	--	--	--
	Group-C Total (Any 2 products)	**186.67 kg/day**			
	Total Production capacity (Group-A, B & C)	**870.00 kg/day**			
	Maximum 7 Products at a time i.e., 3 products from Group-A & 2 products each from Group-B & Group-C.				

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is hereby accorded subject to the policy of Government regarding relocation of industry including modernization and expansion thereof within Outer Ring Road (ORR) from time to time.

This order of Consents and Authorization is valid for a period upto 31st December,2027.

Sd/-
MEMBER SECRETARY

To
M/s. Aurore Pharmaceuticals Private Ltd., Unit – I
(Formerly M/s Mylan Laboratories Ltd., Unit – III),
Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV,
IDA, Jeedimetla, Quthubullapur (M),
Medchal-Malkajgiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 9/1/2026

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with Board's CFO & HWA order dt. 16.06.2015 & Auto Renewal CFO & HWA order dt. 10.03.2017 & CFE (change of product mix) order dt. 25.06.2022. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 16.06.2015 & Auto Renewal CFO & HWA order dt. 10.03.2017 & CFE (change of product mix) order dt. 25.06.2022 is still applicable.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. The industry may explore the possibility of tapping the solar energy for their energy requirements.

5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE – B

1. Total Water Consumption shall not exceed after change of product mix 132.0 KLD

S. No.	Purpose	Quantity (KLD)
1	Process & Washing	25.0
2	Cooling	30.0
3	Boiler feed	35.0
4	Domestic	32.0
5	Gardening	10.0
	Total	**132.0**

2. The industry shall send LTDS effluents to M/s. IDPL, Balanagar for a period of maximum 15 days in a calendar year i.e., during maintenance / break down of RO system and should not contain constituent in excess of the tolerance limits prescribed below.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C_6H_5OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr^{+6})	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l

Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15.000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No	Description of Chimney	Parameter	Emission standards
1.	Attached Coal/Briquette fired Boiler of capacity 4.0TPH	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
2.	Attached to Process Emissions	HCl	35 mg/Nm^3
3.	Attached to DG set of capacity 3 x 750 KVA & 1 x 500 KVA	SPM	115 mg/Nm^3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

4. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

5. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

6. The industry has paid CFO fee Rs. 12,59,550/- upto 31.05.2026.

7. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

9. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

10. The industry shall segregate effluents into LTDS & HTDS effluents separately.

11. The industry shall collect first run of water / LTDS and same shall be treated within the premises or sent to CETP (M/s.IDPL, Balanagar) for further treatment duly following the manifest system.

12. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.

13. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.

14. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS effluents, LTDS effluent and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.

15. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of MEE system and shall maintain records.

16. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.

17. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.

18. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) as per CPCB norms. They shall connect the data to CPCB & TSPCB server.

19. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.

20. The industry shall develop greenbelt as per norms.

21. The industry submitted Bank Guarantee of Rs. 16 lakhs towards commitment to comply with Board conditions / directions with validity upto 12.07.2023. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.

22. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

23. There should not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes should be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums should be stored on naked ground. The industry should provide dyke walls for storage tanks / areas to contain the spillages.

24. The industry should not discharge any wastewater within or outside the factory premises.

25. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

    i) Quantity of Effluents generated sent to M/s JETL/ IDPL.
    ii) Log Books for pollution control systems.
    iii) Daily solid waste generated and disposed

    (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

26. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.

27. The industry shall maintain concreted internal roads by cleaning regularly to avoid fugitive emissions due to vehicular movement.

28. The industry shall comply with Task Force directions issued by the Board from time to time.

29. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

30. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[see rule 6(2)]
[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of ncinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorised recyclers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Aurore Pharmaceuticals Private Ltd., Unit – I
(Formerly M/s Mylan Laboratories Ltd., Unit – III),
Plot No. 35, 36, 38 to 40, 49 to 51, Phase-IV,
IDA, Jeedimetla, Quthubullapur (M),
Medchal-Malkajgiri District.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER
(Unit-I) 9/2/2023

ANNEXURE-II

Annexure-II

Production details as per CFO &HWA Order, dt: 06.02.2023

Sl. No	Name of the Product Group A	Total Quantity (Kg/day)	No. of Stages	Starting raw material	(Kg/day)
1.	Levofloxacin	133.33	3	Levo ethyl ester	132.11
2.	Citalopram HBr (CSP)	150.00	5	1-Bromo-4-Flourobenzene	127.5
3.	Venlafaxine	66.67	2	4-Methoxy phenyl acetonitrile	85.62
	Group A Total	350.00			

Group-B

4.	Moxifloxacin	66.67	5	Moxifloxacin acid	92.59
5.	Itraconazole	66.67	3	DTMDM	47.28
6.	Carvedilol	13.33	5	2-(2-Methoxyphenoxy) ethylamine Hydrochloride	29.7
7.	Zolpidem	11.67	3	MMPIPA	14.57
8.	Montelukast	3.33	4	Methyl-2-[3-[3-(2-(7-Chloro quinolin-2-yl)ethenyl]phenyl] - 3-chloro propyl] benzoate Hydrochloride	16.41
9.	Celecoxib	133.33	2	4-Methyl Acetophenone	82.96
10.	Citalopram HBr (SRP)	10.67	6	1-Bromo-4-Flourobenzene	18.98
11.	Emtricitabine	200.00	3	FCE	417.09
12.	Mirtazapine	8.33	2	Carboxypyridyl phenyl methyl piperazine (CPMP)	13.89
13.	Esomeprazole	10.00	4	2-Chloromethyl-4-methoxy3,5-Dimethylpyridine Hydrochloride	20.7
14.	Modafinil	8.33	4	Benzhydrol	10.83
15.	Olanzapine	50.00	3	2-Methyl-4-amino-10Hthieno [2,3-b][1,3] benzodiazepine Hydrochloride	133.33

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16.	Candesartan	50.00	4	CBBI	45.57
17.	Escitalopram	6.67	5	1-Bromo-4-Flourobenzene	17.85
18.	Telmisartan	50.00	3	MPB	46.79
19.	Aripiprazole	16.67	4	7-Hydroxy-3,4-dihydro carbostyril	25.0
20.	Etoricoxib	100.00	2	1-(6-Methylpyridin-3-yl)-2-(4-(methylsufonyl)phenyl)ethan one	105.6
21.	Benazepril Hydrochloride	66.67	4	HPBE	66.67
22.	Desvenlafaxine	50.00	5	2-(4-Hydroxyphenyl)acetic acid	55.0
23.	Levothyroxine Sodium	33.33	5	L-Tyrosine	21.33
24.	Armodafinil	66.67	2	DMSA	93.33
25.	Tolvaptan	16.67	5	Methyl-2-amino-5-chloro benzoate	16.67
26.	Verapamil Hydrochloride	100.0	1	3,4-Dimethoxy phenyl-Nmethylethylamine	66.0
27.	Favipiravir	66.67	3	6-Bromo-3-hydroxypyrazine2-carboxamide	133.0
28.	Dronedarone Hydrochloride	100.0	1	N-(2-Butyl-5-benzofuranyl) methanesulfonamide	53.0
29.	Erdosteine	100.0	3	DL-HomocysteineThiolactone	96.0
30.	FesoterodineFumarate	50.0	5	3,4-Dihydro-6-(hydroxymethyl)-4-phenyl2H-chromen-2-ol	107.14
31.	Fimasartan	33.33	4	2-(2-Butyl-1,6-dihydro-4-methyl-6-oxopyrimidin-5yl)-N,N-dimethylacetamide	29.33

32.	Losartan Potassium	100.0	4	OTBN	60.0
33.	Mesalamine	100.0	2	2-Hydroxy-5-nitrobenzoic acid	151.33
34.	Oxcarbazepine	66.67	3	10-Methoxy-5H-dibenz[b,f] azepine-5-carbonyl chloride	160.0
35.	Pinaverium Bromide	100.0	4	2-(6,6-Dimethylbicyclo[3.1.1] hept-2-en-2-yl) ethanol	50.0
36.	NafamostatMesylate	16.67	5	6-Cyano-2-naphthol	12.08
37.	Raloxifene Hydrochloride	33.33	5	1-(4-Methoxyphenyl) ethanone	23.33
38.	TenofovirAlafenamideHemifumarate	33.33	3	9-[(R)-2-(Phenylphosphonomethoxy)propyl] adenine	68.33
39.	Clozapine	100.0	3	2,5-Dichloronitrobenzene	87.5
40.	Acyclovir	100.0	4	Guanine	115.0
41.	Levetiracetam	100.0	1	(S)-2-Aminobutanamide HCl	115.0
42.	Abacavir Sulfate	66.67	4	N-(2-Amino-4,6-dichloro-5-pyrimidinyl) formamide	83.33
43.	Citicoline Sodium	100.0	1	Citicoline	106.0
44.	Darunavir	16.67	10	L-Phenylalanine	33.33
45.	Lamivudine	100.0	3	Benzoyloxy acetaldehyde	110.0
46.	Molnupiravir	100.0	1	Uridine	106.0
47.	Vildagliptin	66.67	2	Amantadine Hydrochloride	83.33
48.	Acotiamide Hydrochloride Trihydrate	33.33	4	2,4,5-Trimethoxy	46.67
49.	Acotiamide Hydrochloride Trihydrate	66.67	4	Ethyl-3-(3-amino-4-(methyl amino)-N-(pyrid-2-yl) benzamido)propanoate	97.78

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50.	2,5-Dioxopyrrolidine1-yl(3R,3aS,6aR) tetrahydro-2H-furo [2,3-b] furan3-yl) carbonate	100.0	2	(3aS,4S,6aR)-4-Methoxytetrahydrofuro[3,4-b]furan2(3H)-one	82.86
51.	Ticagrelor	66.67	3	4,6-Dichloro-2-(propylthio) pyrimidin-5-amine	54.17
52.	2- (3aR,4S,6R,6aS)-6-Amino-2,2-dimethyl tetrahydro-3aH-cyclo penta [d][1,3]dioxol4-yl)oxy)ethanol LTartrate	100.0	3	(3aR,4S,6R,6aS)-6-Aminotetrahydro-2,2-dimethyl-3aHcyclopenta[d] [1,3]dioxol-4	76.47
	Group-B Total	333.33			
	Group - C				
53.	Ganciclovir	66.67	3	Guanine	57.78
54.	Marbofloxacin	4.17	7	Methyl Hydrazine Sulfate	3.96
55.	Rebamipide	100.0	1	DL-3-(1,2-Dihydro-2-oxoquinoline-4-yl) alanine Hydrochloride	82.0
56.	Salsalate	86.67	2	Salicylic acid	180.56
57.	Valganciclovir Hydrochloride	16.67	3	Ganciclovir Mono-O-acetate	19.33
58.	Eszopiclone	33.33	2	6-(5-Chloro-pyridine-2-yl)-5-hydroxy 7-oxy pyrrolo (3,4-b)pyrazine-5-one	28.0
59.	Valacyclovir Hydrochloride	15.83	2	Acyclovir	13.14
60.	CamostatMesylate	66.7	2	4-Guanidinobenzoyl chloride	51.28
61.	Hydroxychloroquine Sulfate	33.33	2	4,7-Dichloroquinoline	19.44
62.	Dolutegravir	33.33	4	Methyl-1,4-dihydro-1-(2,2-dihydroxyethyl)-4-oxo-3-phenoxypyridine-2- carboxylate	45.0
63.	Erythromycin Ethylsuccinate	66.67	1	Erythromycin Thiocyanate	76.67

64.	FluphenazineDecanoate	16.67	1	FluphenazineDihydrochloride	15.83
65.	Tofacitinib Citrate	16.67	4	4-Chloro-7H-pyrrolo[2,3-d] pyrimidine	14.67
66.	Sibutramine Hydrochloride Monohydrate	5.0	2	1-[1-(4-Chlorophenyl)cyclo butyl)-3-methylbutylamine HCl	7.17
67.	Tadalafil	66.67	1	(1R,3R)-Methyl-1,2,3,4-tetra hydro-2-chloroacetyl-1-(3,4- methylene dioxyphenyl)-9Hpyrido[3,4-b]indol-3-carboxylate	90.0
68.	Remdesivir	16.67	3	(3aR,4R,6R,6aR)-4-(4- Amino pyrrolo[2,1-f][1,2,4] triazin-7-yl)-6-(hydroxy methyl)-2,2-dimethyl tetrahydrofuro[3,4-d][1,3] dioxole-4-carbonitrile	18.52
69.	Sitagliptin Phosphate	16.67	2	(3R)-3-[(tert-Butoxycarbonyl) amino]-4-(2,4,5-triflurophenyl) butanoic acid	16.0
70.	Dipyridamole	43.33	1	Orotic acid	26.0
71.	Bilastine	33.33	2	1-(2-Ethoxyethyl)-2- (piperidin-4-yl)-1Hbenzo[d]imidazole	27.33
72.	Indomethacin Sodium Trihydrate	33.33	1	Indomethacin	38.67
73.	Amisulpride	33.33	1	Amisulpride Crude	34.59
74.	BisoprololFumarate	33.33	5	p-Hydroxybenzylde hyde	25.0
75.	Tafamidis	33.33	3	4-Amino-3-hydroxybenzoic acid	31.11
76.	EdoxabanTosylate	23.33	3	tert-Butyl ((1R,2S,5S)-2-amino-5-	21.0

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				(dimethyl carbamoyl) cyclohexyl) carbamate oxalate	
77.	Atazanavir Sulfate	33.33	1	tert-Butyl-2-((2S,3R)-3-((tertbutoxycarbonyl)amino)-2-hydroxy-4-phenylbutyl)-2-(4- (pyridine-2-yl)benzyl) hydrazine carboxylate	33.33
78.	BepotastineBesilate	33.33	3	(S))-2-(((4-Chlorophenyl) (piperidin-4-yloxy) methyl) pyridine L-Tartrate	45.33
79.	R & D Validation products	3.33	--	--	--
	Group-C Total	186.67 kg/day			
Total Production capacity (Group-A, B & C)		**870.00 kg/day**	**Maximum 7 Products at a time i.e., 3 products from Group-A & 2 products each from Group-B & Group-C.**		

2)	**i) Water Consumption**	
S.No	**Purpose**	**Quantity** (KLD)
1	Process & Washing	25.0
2	Cooling	30.0
3	Boiler feed	35.0
4	Domestic	32.0
5	Gardening	10.0
	Total	**132.0**

	ii) Waste Water Generation in KLD	:	

Outlet Description	**Max Daily Discharge in KLD**	**Point of Disposal**
High TDS effluents:	21.1	• Should be transported to APL, Unit-II in

Process effluents		SVCIE, Jeedimetla for treating in MEE & ATFD system. • Condensate should be treated in ETP followed by RO.
Low TDS effluents Washing – 1.7 KLD, Boiler blow down – 1.1 KLD, Cooling bleed off – 1.0 KLD, Domestic -25.6 KLD	29.4	• Shall be transported to APL, Unit-II for treating in ETP followed by RO system, along with MEE & ATFD condensate. • RO permeate should be reused within the premises as cooling water makeup / Boiler. • RO rejects should be treated in MEE.

3) Air Emissions:

S. No	Source of Pollution	Control equipment provided	Stack height in Mts – above GL
1.	Oil fired Boiler – 1 x 4.0 TPH	MDC followed by bag filter.	30 mtrs
2.	Process emissions (HCl)	Provided 4 Nos. of double stage scrubbers for Process and 1 No. double stage for HTDS storage tank	10 mtrs
3.	DG set – 3 x 750 KVA	Acoustic Enclosure	7.5 m each above the ground level
4	DG set – 1 x 500 KVA	Acoustic enclosure	7.5m each above the ground level

4) Hazardous Wastes:-

Sl. No.	Name of the Hazardous Waste with disposal option	Stream	Qty of Haz Waste	Disposal Method

With Disposal Option:

1	Spent carbon	28.2 of Sch-I	4.839 TPM	Shall be sent to authorized Cement Industries for co-processing / AFRF / TSDF, Dundigal.
2	Process Organic residue	28.1 of Sch-I	10 TPM	
3	Distillation Bottom residue	36.4 of Sch-I	14 TPM	
4	Inorganic salts	28.1 of Sch-I	10.974 TPM	
5	ETP Sludge	34.3 of Sch-I	3 TPM	

With Recycling option:

1	Containers & container liners of Hazardous waste & Hazardous chemicals	33.3of Sch-1	100 Nos/Month	After complete detoxification, should be disposed to outside agencies.

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2	Waste/ Used oils from DG sets	5.1 of Sch-1	0.3 TPM	Authorized re-processors/ recyclers
3	Spent Catalyst (Solid waste) (a) Ammonium Sodium phosphate (b) Cuprous Waste	28.2 of Sch-I	15 TPM 4 TPM	Shall be sent back to the manufacturer for regeneration / to TSDF, Dundigal for secured land filling.
4	Glass bottles of different sizes	--	100 Nos./month	Authorized recyclers
5	Electrical & Electronic waste (E-waste)	18 of Sch-IV	1 TPA	Authorized recyclers / dismantlers

ANNEXURE-III

Aurore Pharmaceuticals Private Limited

Aurore Pharmaceuticals Private Limited
Corporate Office : Plot # 68,69, 2nd Floor, Jubilee Heights,
Beside Shilparamam, Madhapur, Hyderabad, T.S. - 500081.
Ph : +91-40-23113211 Fax : 040-23110044
E-mail : info@aurorels.com | Web : www.aurorels.com
CIN : U24239TG2017PTC117032

T.G. Pollution Control Board, Regional Office-II * Medchal-Malkajgiri * No. 4829 Date 13/03/25

AEE-I
13/3

13th Mar 2025

To
The Environmental Engineer,
Telangana State Pollution Control Board,
Regional Office-II, Uma nagar,
Begumpet, Medchal & Malkagiri (D) Hyderabad.

Subject: Submission information with respect to accident that has happened on 20.11.2024,

Dear sir

As per your advice and following your recent inspection on 10.03.2025, I am submitting the requested details of the recent accident on 20.11.2024, including the Inspector of Factories' notice and its related documents, in relation to the suo-motu case filed against this matter. Along with this, I am providing the accident details, treatment & compensation, and case details for your kind perusal.

Thank you,

For Aurore Pharmaceuticals Pvt Ltd. Unit-I

Aurore Pharmaceuticals Pvt. Ltd. * Hyd-055 *

Dr. Ravi Sankara Reddy. S
Director
Ph no: 9666634608

Encl: Enclosed Attachments.

(24)

OFFICE OF THE DY. CHIEF INSPECTOR OF FACTORIES, MEDCHAL MALKAJGIRI – I

I.O. No. A/62803/2024 Dated: 21.11.2024

INSPECTION ORDER OR NOTICE

FACTORIES ACT, 1948 AND T. S. FACTORIES RULES, 1950
AND THE GOVERNMENT NOTIFICATION ISSUED THEREON

Sir,

Upon a recent Inspection of your factory on 20.11.2024 at 02:15 P.M. and on 21-11-2024 at 11.00 A.M. by me it was found to the extent indicated below that certain provisions of the Act and Rules were not being carried out.

The Orders below are issued or repeated from previous orders without prejudice to any action that this Office may take non-compliance with the provisions of the Act and Rules made there under.

Yours faithfully

(M.Manohar Reddy) 21.11.24
Deputy Chief Inspector of Factories
Medchal Malkajgiri – I

To
Sri S.Ravi Sankar Reddy
S/o Sri S.C.M.Reddy
Age : 47 Years, Occupier
Sri C.Jayapal
S/o Late Sri Chandrasekharan Pillai
Age : 58 years, Manager
M/s. Aurore Pharmaceuticals Private Limited - Unit I,
Phase-IV, Jeedimetla, Medchal Malkajgiri

(25)

Aurore Pharmaceuticals Private Limited
Corporate Office: Plot # 68,69, 2nd Floor, Jubilee Heights,
Beside Shilparamam, Madhapur, Hyderabad, T.S. - 500081.
Ph: +91-40-23113211 Fax: 040-23110044
E-mail: info@aurorels.com | Web: www.aurorels.com
CIN: U24239TG2017PTC117032

O/C

OFFICE OF THE DEPUTY CHIEF INSPECTOR OF FACTORIES - MEDCHAL-MALKAJGIRI
Date: 26/11/24

APPL/EHS/SFT/IF/2024-25/Nov.

25th November 2024

To,
The Dy. Chief Inspector of Factories,
Medchal Malkajgiri - I
D.No. 10-1-200, A.C. Guards
Mahaveer Marg
Hyderabad - 500 004.

Dear Sir,

Sub: Factories Act, 1948 and Telangana State Factories Rules, 1950 - Non-Compliance of M/s. Aurore Pharmaceuticals Private Limited - Unit I, Phase IV, Jeedimetla, Medchal Malkajgiri District - Show Cause Notice issued - Our Submission request - Reg.

Ref: i) Show Cause Notice No. A/206/2024, dated: 21.11.2024,
ii) Inspection Order or Notice I.O. No.A/62803/2024 dated 21.11.2024

We refer to the Show Cause Notice issued against M/s. Aurore Pharmaceuticals Private Limited -Unit I, Phase IV, Jeedimetla, Medchal Malkajgiri District, in relation to non-compliance with the provisions of The Factories Act 1948 and the Telangana State Factories Rules, 1950.

We are here submitting the point wise complains status along with the annexure for your kind consideration and perusal.

S. No	Description	Our Submission
Section 87 and Rule 95 Sch XV Part II Para (5) (9) Part III Para (2) Read with Section 41 Rule 61 N Read with Rule 61 F (3):		
1	Failed to ensure to usage of wrist bands by the workers engaged for cleaning the reactor.	A system was in place for workers to wear wrist bands to discharge any static electricity during the cleaning process. However, on the occasion in question, workers did not use the wrist bands as required because they were in a hurry to complete their work and take their tea break, which is scheduled from 10:00 AM to 10:30 AM for A Shift personnel. A list of personal protective equipment (PPE) provided in the clean room is enclosed as Annexure - I for your review. The safety procedure/checklist for cleaning the reactor clearly mandates the use of wrist bands and safety shoes to discharge static electricity generated during the cleaning process. This procedure has been communicated to the workers during safety training. A photocopy of the safety procedure for cleaning activities is enclosed as Annexure - II for your reference. The training records for employees are enclosed as Annexure - III for your review. These records confirm that the employees involved were trained in the correct safety practices, and their training

Aurore Pharmaceuticals Pvt. Ltd. Hyd-055

Factory: Unit -I, Plot No: 35,36,38:39,40,49 to 51, Phase IV, IDA Jeedimetla, Hyderabad - 500 055, Telangana, India.
Tel: +91-40-68150333, 23007777, 23005555, 23092025 Fax: +91-40-23008577

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		records are further enclosed as Annexure - IV for reference. **Precautions Taken After the Incident:** **i) Reinforced Usage of Wrist Bands:** • The importance of using wrist bands has been reinforced through visual reminders and continuous monitoring to ensure compliance with safety protocols. • Daily safety rounds will be conducted with a cross-functional team or safety committee members to identify any gaps or areas for improvement. • Strengthening the safety team and increasing the team size to ensure close monitoring of safety practices being followed by the personnel and to be present for the critical activities. • Disciplinary action will be initiated on the personnel who deviates any of the safety practices and to bring in the culture of following safety practices. • The existing checklist will be strengthened and strictly enforced, with no deviations allowed by production clean room operation personnels. **ii) Refresher Training:** • Refresher training sessions have been conducted and will continue for both regular and contract employees. These sessions emphasize the importance of using wrist bands and adhering to static electricity prevention measures during cleaning operations. • A photocopy of the most recent training conducted is enclosed as Annexure - V for your review. **iii) Behaviour-Based Safety (BBS) Training:** • Behaviour-Based Safety (BBS) training programs will be initiated for all employees to reinforce positive behaviours and ensure improved workplace safety. • An inquiry is currently in progress, and the BBS program will be initiated within a week.
2	Failed to provide earthing to SS mug and earth rod to HDPE carboy while the reactor	There is a system in place to ensure that earth rods are worn by workers to discharge static electricity during cleaning activities. However, in this case, the workers did not use the earthing system as required because they were in a rush to complete their tasks and take the tea break, which is scheduled from 10:00 AM to 10:30 AM for A Shift personnel. A list of personal protective equipment (PPE) provided in the clean room is enclosed as Annexure - I for your review. **Photograph of the Earth Rod and Earth Clips:** Please find enclosed photographs of the earth rod and earth clips used for earthing as Annexure - VI. The safety procedure clearly states that all metallic containers (such as SS mugs) and non-conductive containers (such as HDPE carboys) used during reactor cleaning must be properly earthed with the help of earth clips and earth rods, which are provided in each clean room. This procedure has been communicated to the workers during safety training. A photocopy of the safety procedure for cleaning activities is enclosed as Annexure - II for your reference.

Aurore Pharmaceuticals Pvt. Ltd. U.T. Hyd-055.

(27)

		The training records for employees are enclosed as Annexure - III for your review. The employees involved were trained in these procedures, and their training records are also enclosed as Annexure - IV for your reference. **Precautions Taken After the Incident:** **i) Improved Equipment Usage:** • SS bins will be used in place of HDPE carboys during the cleaning process to ensure better static discharge. A typical photograph is enclosed as Annexure - VII for your reference. • The existing checklist will be strengthened and strictly enforced, with no deviations allowed by production clean room operation personnels. **ii) Reinforced Earthing Procedures:** • The use of earth clips and earth rods has been reinforced through visual reminders and continuous monitoring to ensure compliance with the safety protocols. • Daily safety rounds with the cross-functional team and safety committee members will be conducted to identify any gaps and ensure continuous improvements. **iii) Refresher Training:** • Refresher training sessions will continue to be conducted for both regular and contract employees to emphasize the importance of using earthing equipment (earth clips, earth rods) and adhering to static electricity prevention measures during cleaning operations. • A photocopy of the most recent training conducted is enclosed as Annexure - V for your review. **iv) Behaviour-Based Safety (BBS) Training:** • Behaviour-Based Safety (BBS) training programs are initiated for all employees to reinforce positive behaviours and improve workplace safety. • An inquiry is currently in progress, and the BBS program will be initiated within a week.
3	Failed to prevent accumulation of solvent vapours & static charge while cleaning the reactors with methanol solvent.	An Air Handling Unit (AHU) system is in place in the clean rooms to ensure proper ventilation. This system is designed with excess ventilation capacity to effectively remove any additional vapors or fumes generated during the cleaning process. A preventive maintenance system is also in place for the proper upkeep of the AHUs. The record for the maintenance of the AHU is enclosed as Annexure - VIII for your review. The accumulation of solvent vapors and static charge may have occurred due to the rapid handling and splashing of methanol (a volatile organic solvent). When workers hurriedly moved from one mug to another during the cleaning, this led to an accumulation of solvent vapors. This occurred during the rush to complete the work and take the scheduled tea break from 10:00 AM to 10:30 AM for A Shift personnel. **Precautions Taken After the Incident:** **i) Lower Explosive Limit (LEL) Meter with Hooter:**

Aurora Pharmaceuticals Pvt. Ltd. Hyd.

(28)

		• LEL meters have been installed in the clean room to monitor solvent vapor accumulation. In addition, a hooter will be installed to provide an early warning of solvent vapor levels, well before they reach the Lower Explosive Limit (LEL). This system ensures prompt detection and helps maintain safety in the clean room environment. A photograph of the installed meter is enclosed as Annexure - IX for your review. • The flash of solvents into the open reactor will be immediately discontinued. Going forward, solvents will be charged only through designated, fixed lines to ensure safety and control. Additionally, training will be provided to all workers to raise awareness of the hazards associated with fast splashing and handling of methanol. This topic will be included in the safety training sessions. A photocopy of the safety training content is enclosed as Annexure - X for your reference. ii) Refresher Training: • Refresher training sessions will continue to be conducted for both regular and contract employees, emphasizing the importance of safety measures, including proper methanol handling, and adherence to static electricity prevention practices. • A photocopy of the training conducted is enclosed as Annexure - V for your review. iv) Behaviour-Based Safety (BBS) Training: • Behaviour-Based Safety (BBS) programs are initiated for all employees to reinforce positive safety behaviours and improve overall workplace safety. • An inquiry is currently in progress, and the BBS program will be initiated within a week.
4	Failed to provide and ensure the usage of heat-resistant face shields, heat resistant suits & hand gloves by the workers while cleaning the reactors with methanol solvent.	Heat-resistant face shields, heat-resistant suits, and hand gloves have been provided in the required quantities in each block and the clean room. To ensure the safety of workers during the cleaning operations. A list of personal protective equipment (PPE) provided in both the block and the clean room is enclosed as Annexure - I for your reference. The usage of PPE has been clearly communicated to the workers during safety training sessions, pep talks, and via posters. The training records of employees are enclosed as Annexure - III for your review. The employees involved in the cleaning activities were trained, and their individual training records are enclosed as Annexure - IV for your reference. A photograph of the posters displaying PPE usage guidelines is enclosed as Annexure - XI for your kind consideration. Precautions Taken After the Incident: i) Refresher Training: • Refresher training sessions are being and will continue to be

Aurore Pharmaceuticals Pvt Ltd

(29)

		conducted for both regular and contract employees to emphasize the importance of using heat-resistant face shields, suits, and gloves during cleaning operations. • A photocopy of the most recent training conducted is enclosed as Annexure - XII for your review. ii) Regular PPE Audits: • A regular audit system has been established to verify the proper usage and condition of PPE. • Daily safety rounds with a cross-functional team and safety committee members will be conducted to identify any gaps and ensure continuous improvements. iii) Provision of Air-Supplied Fire-Retardant Suits: • All fire-retardant suits will be provided with an air-supply system to ensure safe operation. iv) Behaviour-Based Safety (BBS) Training: • Behaviour-Based Safety (BBS) programs are initiated for all employees to reinforce positive behaviors and improve workplace safety. • An inquiry is in progress, and the BBS program will be initiated within a week.
5	Allowed the persons not connected with the cleaning operation of reactor inside the clean room	Persons who were not part of the cleaning operation were allowed inside the clean room. These individuals entered to call those persons working in the clean room to join them for the tea break, which typically occurs between 10:00 AM and 10:30 AM for A Shift workers. Precautions Taken After the Incident: i) Safety Training and Awareness: • The lessons learned from this incident are permanently included in the safety training material. • Refresher training sessions have been conducted for both regular and contract employees to raise awareness of the issue. • A photocopy of the training conducted is enclosed as Annexure -XIII for your review. ii) Access Control Measures: • The existing access control facility will be strengthened to prevent unauthorized personnel from entering the clean room (pharma area) during cleaning, maintenance and operations. iii) Behaviour-Based Safety (BBS) Programs: • Behaviour-based safety (BBS) training programs will be initiated for all employees to promote positive safety behaviours and ensure a safer work environment. • An inquiry is currently in progress and the BBS program will be launched within a week.

In response to the recent incident and as part of our commitment for improving safety, we have initiated a series of corrective and preventive actions (CAPA) to address the identified issues and ensure the safe operation of our facilities. These measures include:

- Strict enforcement of Personal Protective Equipment (PPE) usage.
- Regular refresher training on safety procedures conducted by block incharges and shift incharges.
- Enhanced supervision and access control during reactor cleaning operations.

(30)

- Replacing plastic carboys with stainless steel (SS) cans to improve safety and prevent static accumulation.
- Use of spray balls for reactor cleaning to minimize human/person intervention and potential risks.
- Provision of Lower Explosive Limit (LEL) meters with hooters for early detection of solvent vapors.
- Making safety a direct responsibility of line managers to ensure constant focus on safety procedures/protocols.
- Regular safety inspections conducted by a cross-functional team, including at least one safety committee member, to identify and address any gaps.
- Discontinued the flash of solvents into the open reactor immediately. Going forward, solvents will be charged only through designated, fixed lines to ensure safety and control.
- Additionally, we have engaged a safety expert consultant to thoroughly review all our existing systems to identify potential hazards and prevent future incidents. Enclosed the work order copy as annexure-XV for your reference.

Compensation Details for the Deceased Worker's Family:

In the unfortunate event of a fatality that occurred on 20th November 2024, we extend our deepest condolences to the family of the deceased worker. In line with our commitment to support the family and fulfil our responsibilities, the following compensation package has been offered:

1. **Death Benefit:**
   - A lump sum compensation of Rs. 41,00,000 (Rs Forty-one lakhs) has been provided to the family of Mr. B. Anil Kumar (Aadhar No: 860953056959) (contract employee), S/o. Mr. B. Anathagiri as a death benefit.
   - A lump sum compensation of Rs. 45,00,000 (Rs Forty-five lakhs) has been provided to the family of Mr. Majji Balaram (Aadhar No: 462899639772) (contract employee), S/o. late Mr. M. Thirupathi Naidu, as a death benefit.
   - The details are enclosed as Annexure-XIV for your reference.
2. **Funeral Expenses:**
   - The company has covered all funeral expenses, including transportation, burial/cremation costs, and any related expenses. A sum of Rs. 1,00,000 (Rs One lakh) for each individual has been provided in cash, as per the family's requirements.
3. **Medical Bills:**
   - All medical expenses incurred during the treatment period, if applicable, will be reimbursed in full to the family.
4. **Provident Fund:**
   - The deceased's gratuity (if applicable) and provident fund balance will be provided to the family as per applicable laws and company policy.
5. **Pension Benefits (from ESI):**
   - We will follow up with the Employees' State Insurance Corporation (ESIC) to process the pension application at the earliest,

We would like to assure you that all necessary safety measures have been fully implemented to safe operations at our facilities. As such, we kindly request that no further action be taken against us.

Aurobindo Pharmaceuticals Pvt. Ltd.

(31)

We trust that these actions demonstrate our commitment to maintaining a safe working environment and fulfilling our responsibilities, enabling the smooth and uninterrupted operation of the factory.

Thanking you,

Yours faithfully,

For M/s. Aurore Pharmaceuticals Private Limited - Unit I,

Aurore Pharmaceuticals Pvt. Ltd. U-I * Hyd-055 *

S. Ravi Sankar Reddy
(Occupier)

C. Jayapal
(Manager)

(32)

IN THE COURT OF THE VIII METROPOLITAN MAGISTRATE CYBERABAD, AT MEDCHAL

C.C. NO.________

Between:-
State of Telangana Represented by
Inspector of Factories,
Medchal-Malkajgiri-III. ... Complainant

AND

1. Sri S. Ravi Shankar Reddy,
S/o Sri S.C.M. Reddy, Age: 47 Years *(Occupier)* ... Accused (A1)
2. Sri C. Jayapal,
S/o Late Sri Chandrasekharan Pillai, Age: 58 years *(Manager)* ... Accused (A2)

AURORE PHARMACEUTICALS PRIVATR LIMITED, Unit-I
Plot No. 35,38 to 40 & 49 to 51,
Phase-IV, Jeedimetla (V), Qutubullapur (M),
Medchal-Malkajgiri District.

♦♦♦

MAY IT PLEASE YOUR HONOUR

The following papers / enclosures connected with this prosecution case are filed:-

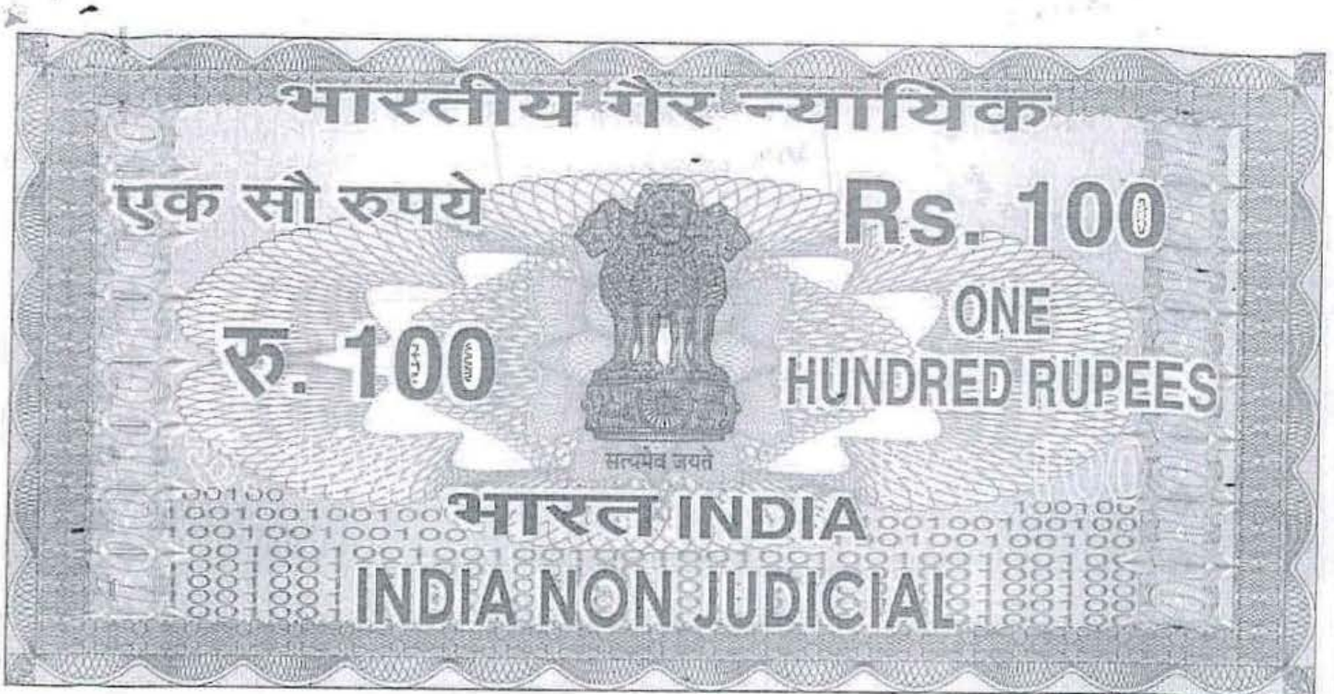
Sl.No.	Particulars of Papers filed with Court	No. of Pages
1	Charge Sheets (in Triplicate)	03
2	SCN No.A/ 206/2024, dt.21-15-2024 of the Dy. Chief Inspector of factories, Medchal-Malkajgiri-I (in Triplicate)	03
3	Inspection Order No. A/62803/2024, Dated: 21-11-2024 of the Dy. Chief Inspector of factories, Medchal-Malkajgiri-I. (in Triplicate)	03
4	Memo No. B1/4774/2024, Dated: 06-01-2025, of the Director of Factories, Telangana, Hyderabad. (in Triplicate)	03
5	Summons for Signature (in duplicate)	02

JCJ cum VIII Addl. MFC RECEIVED 965 20/2/25 2025 Medchal-Malkajgiri at Medchal

965 20/2/25

Sd/- 17/02/2025
INSPECTOR OF FACTORIES
Medchal-Malkajgiri-III Circle
Medchal-Malkajgiri-District

(33)



తెలంగాణ तेलंगाना TELANGANA

S. Sree Laxmi
BG 419777

Tran Id: 241120200718389366
Date: 20 NOV 2024, 08:11 PM
Purchased By:
KOLLE RAMESH
S/o K BHASKAR RAO
R/o MM DIST
For Whom
** SELF **

S SREELAXMI
LICENSED STAMP VENDOR
Lic. No. 15-21-11/2017
Ren.No. 15-21-044/2023
FLAT NO. G1, KANCHANA RESIDENCY, KAKATIYA NAGAR, CHINTAL, QUTHBULLAPUR MANDAL, MEDCHAL MALKAJGIRI DISTRICT, TELANGANA STATE
Ph 7780692454

Ref.: Confirmation of receipt of Compensation

Ref: Demise of Mr. B. Anil Kumar (Aadhar No.860953056959) S/o. Ananthagiri, in your manufacturing Plant on 20th November, 2024 at 10.20 am on account of flash fire to leading accidental death.

I, B. Sunitha, W/o. Anil Kumar (Aadhar No.836240835883), hereby confirm the receipt of Rs.42 Lakhs (Rupees Forty Two Lakhs) towards full and complete compensation against the demise of my husband B. Anil Kumar (Aadhar No.860953056959) S/o. Ananthagiri, caused on account of flash fire to leading to accidental death.

I further confirm that myself, my children, my husband's parents or any other person will not claim any other or any further compensation on account of this loss either from you or from Aurore Pharmaceuticals private limited.

B. Sunitha

(34)

Acknowledge receipt of cheques as detailed below :

Cheq.No	Date	Bank	Amount (Rs)
730082	25.11.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730083	07.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730087	27.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730085	06.01.2025	Yes Bank	11,00,000/- (Rs. Eleven akhs)

In addition to the above received in cash Rs.100,000/- (Rupees One Lakh only) for cremation and performing final rites of the departed soul.

Yours faithfully,

B. Sunitha

B. Sunitha
(Aadhar No.836240835883)
W/o. Late B. Anil Kumar (Aadhar No.860953056959)

Witness:

1.

2.

20th November 2024

Venugopal Reddy Gudise (Proprietor),
Venkateswara Enterprises,
H.No..33-84, New Shapur Nagar, IDA,
Jeedimetla, Hyderabad – 500055.

Dear Sir,

Re: Confirmation of receipt of Compensation

Ref: Demise of Mr. B Anil Kumar (Aadhar No: 860953056959) S/o. Ananthagiri , in your manufacturing plant on 20th November 2024 at 10.20 am on account of flash fire to leading to accidental death.

I B Sunitha, w/o Anil Kumar (Aadhar No:836240835883), hereby confirm receipt of Rs. 42 Lakhs (Rupees Forty two lakhs), towards full and complete compensation against the demise of my husband B Anil Kumar (Aadhar No: 860953056959) S/o. Ananthagiri, caused on account of flash fire to leading to accidental death.

I further confirm that myself, my children, my husband's parents or any other person will not claim any other or any further compensation on account of this loss either from you or from Aurore Pharmaceuticals private limited.

Acknowledge receipt of cheques as detailed below:

Cheq.No	Date	Bank	Amount (Rs)
730082	25.11.2024	Yes Bank	10,00,000/- (Rs Ten Lakhs)
730083	07.12.2024	Yes Bank	10,00,000/- (Rs Ten Lakhs)
730084	27.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730085	06.01.2025	Yes Bank	11,00,000/- (Rs. Eleven Lakhs)

In addition to the above received in cash Rs.100,000/- (Rupees One Lakh only) for cremation and performing final rites of the departed soul.

Yours faithfully,

B Sunitha

B Sunitha,

(Aadhar No: 836240835883)

W/o Late B Anil Kumar (Aadhar No: 860953056959)

R. Yaindra yadav
9866382794

1. G. Jayaram
7396644222
G. JAYARAM

3. G.V. Reddy
9010404028

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

Valid for 3 months only

Date 25 11 2024

Pay B. Sunitha Or Bearer या धारक को

Rupees रुपये Ten Lakhs Only

अदा करें ₹ 10,00,000/-

CURRENT

A/C NO. खाता क्र. 002281400004997

For AURORE PHARMACEUTICALS PVT LTD

Authorised Signatories
Please sign above

YES BANK

Payable at par through clearing/transfer at all branches of YES BANK

⑈730082⑈ 560532002⑆ 049242⑈ 29

B sunitha

36

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE: YESB0000022

Valid for 3 months only

Date 0 7 1 2 2 0 2 4

Pay B. Sunitha

Or Bearer
या धारक

Rupees Ten Lakhs Only

अदा करें ₹ 10,00,000/-

CURRENT A/C NO. 002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

⑈ 730083 ⑈ 560532002 ⑆ 049242 ⑈ 29

B. Sunitha

(37)

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

Valid for 3 months only

Date 27/12/2024

Pay B. Sunitha Or Bearer
या धारक को

Rupees Rupee Ten Lakhs Only

अदा करें ₹ 10,00,000/-

CURRENT
A/C NO.
खाता सं. 002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

⑈730084⑈ 560532002⑆ 049242⑈ 29

B. Sunitha

(38)

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

Valid for 3 months only

Date 0 6 0 1 2 0 2 5

Pay B. Sunitha.

Or Bearer
या धारक को

Rupees (अक्षरी) Eleven Lakhs Only

अदा करें ₹ 11,00,000/-

CURRENT
A/C NO. खाता क्र. 002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

⑈730085⑈ 560532002⑈ 049242⑈ 29

B. Sunitha

(69)

(40)

తెలంగాణ తెలంగాణా TELANGANA

S. Sreelaxmi
BG 419776

Tran Id: 241120200718389366
Date: 20 NOV 2024, 08:11 PM
Purchased By:
KOLLE RAMESH
S/o K BHASKAR RAO
R/o MM DIST
For Whom
** SELF **

S SREELAXMI
LICENSED STAMP VENDOR
Lic. No. 15-21-11/2017
Ren.No. 15-21-044/2023
FLAT NO. G1, KANCHANA RESIDENCY, KAKATIYA NAGAR, CHINTAL, QUTHBULLAPUR MANDAL, MEDCHAL MALKAJGIRI DISTRICT, TELANGANA STATE
Ph 7780692454

Ref.: Confirmation of receipt of Compensation

Ref: Demise of Mr. Balaram Majji (Aadhar No.462899639772) S/o. Majji Tirupathi Naidu, in your manufacturing Plant on 20th November, 2024 at 10.20 am on account of flash fire to leading accidental death on 23rd November, 2024

I, Sri Devi Majji, W/o. Balaram (Aadhar No:674755223605), hereby confirm the receipt of Rs.45 Lakhs (Rupees Forty Five Lakhs) towards full and complete compensation against the demise of my husband Balaram Majji (Aadhar No: 462899639772) S/o. Majji Tirupathi Naidu, caused on account of flash fire to leading to accidental death.

I further confirm that myself, my children, my husband's parents or any other person will not claim any other or any further compensation on account of this loss either from you or from Aurore Pharmaceuticals private limited.

M. శ్రీదేవి

(4pl)

Acknowledge receipt of cheques as detailed below :

Cheq.No	Date	Bank	Amount (Rs)
730088	28.11.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730089	10.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730090	25.12.2024	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730091	12.01.2025	Yes Bank	10,00,000/- (Rs. Ten Lakhs)
730092	20.01.2025	Yes Bank	5,00,000/- (Rs. Five Lakhs)

In addition to the above received in cash Rs.100,000/- (Rupees One Lakh only) for cremation and performing final rites of the departed soul.

Yours faithfully,

M. శ్రీదేవి

Sri Devi Majji
(Aadhar No. 674755223605)
W/o. Late Balaram Majji (Aadhar No.432899639772)

Witness:

(1) B. Hema Sundara Rao.
(2) Rajesh
(3).
(4)

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBEL SK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

A/C Payee

Valid for 3 months only

Date 2 8 1 1 2 0 2 4

Pay SRI DEVI MAJJI

Or Bearer
या धारक को

Rupees TEN LAKH ONLY

अदा करें

₹ 10,00,000/-

CURRENT
A/C NO
खाता सं. 002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

⑈730088⑈ 560532002⑆ 049242⑈ 29

42

1. M. శ్రీదేవి
2. Rajesh
3. B. Hemasundara.

YES Prosperity Business

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3 KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

A/c Payee

Valid for 3 months only

Date 1 0 1 2 2 0 2 4

Pay SRI DEVI MAJJI — Or Bearer या धारक को

Rupees रुपये TEN LAKH ONLY — अदा करें

₹ 10,00,000/-

CURRENT
A/C NO. खाता क्र. 002281400004997

For AURORE PHARMACEUTICALS PVT LTD

Authorised Signatories
Please sign above

YES BANK

Payable at par through clearing/transfer at all branches of YES BANK

⑈730089⑈ 560532002⑆ 049242⑈ 29

M. [illegible]
Rajesh
B. HemaSundu Rao.

(83)

UTILITY FORMS PVT. LTD. / CTS - 2010

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

Pay to

Valid for 3 months only

Date 25/12/2024

SRI DEVI MAJJI

Or Bearer
या धारक को

TEN LAKH ONLY

₹ 10,00,000/-

अदा करें

CURRENT
A/C NO.
002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at par at clearing/transfer at all branches of YES BANK

⑈730090⑈ 560532002⑆ 049242⑈ 29

M. రాజేష్
Rajesh

B. Hema Sundara Rao.

(44)

YES Prosperity

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

A/C Payee

Valid for 3 months only

Date 1 2 0 1 2 0 2 5

Pay SRI DEVI MAJJI Or Bearer
या धारक को

Rupees TEN LAKH ONLY
अदा करें

₹ 10,00,000/-

CURRENT
A/C NO
002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at par through clearing/transfer at all branches of YES BANK

⑈730091⑈ 560532002⑆ 04924⑆ 29

M. శ్రీదేవి
Rajesh
B. HemaSundhaRao

45

YES Property

YES BANK Ltd., GROUND FLOOR, PRESTIGE OBELISK MUNICIPAL NO 3
KASTURBA ROAD BANGALORE 560001
IFS CODE : YESB0000022

Pay Payee

Valid for 3 months only

Date 2 0 0 1 2 0 2 5

SRI DEVI MAJJI

Or Bearer
या धारक को

FIVE LAKH ONLY

अदा करें

₹ 5,00,000/-

002281400004997

For AURORE PHARMACEUTICALS PVT LTD

YES BANK

Authorised Signatories
Please sign above

Payable at all the clearing/transfer at all branches of YES BANK

⑈ 730092⑈ 560532002⑆ 049242⑈ 29

(46)

M. శ్రీదేవి

Rajesh

B. Hema Sundara Rao.

ANNEXURE - IV

Item No.02:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.20 of 2025(SZ)

[Earlier O.A. No. 1341 of 2024(PB)]

IN THE MATTER OF:

Tribunal on its own motion Suo Moto based on the news item in The Times of India dated 21.11.2024 titled **"One dead 3 injured in reactor blast at pharma company in Hyderabad".**

And

Telangana State Pollution Control Board,
Through its Member Secretary,
Telangana and Ors.

...Respondent(s)

Date of hearing: 08.02.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): M/s. Nathami for R2.
Ms. Niveditha represented
Mrs. H. Yasmeen Ali for R4.

(48)

ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.1341 of 2024 (PB) based on the news item published in 'The Times of India' dated 21.11.2024 titled **"One dead 3 injured in reactor blast at pharma company in Hyderabad"**, which has been transferred to this Bench and renumbered as Original Application No.20 of 2025 (SZ).

2. Let the notices be issued to the respondents through the Tribunal.

3. The learned counsel Mrs. Nathami accepts notice on behalf of the 2nd Respondent and Ms. Niveditha representing Mrs. H. Yasmeen Ali accepts notice on behalf of the 4th Respondent.

4. Post the matter on **01.04.2025**. Meanwhile, the respondent authorities are directed to file their respective reports/replies.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.20/2025(SZ)
08th February, 2025. Mn.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH, CHENNAI

ORIGINAL APPLICATION NO. 20 OF 2025 (SZ)

IN THE MATTER OF

Tribunal on its own motion Suo Moto based on the news item in The Times of India dated 21.11.2024 titled "One dead 3 injured in reactor blast at pharma company in Hyderabad

…..Applicant

Vs

Telangana Pollution Control Board and Ors.

……Respondent (s)

REPLY ON BEHALF OF THE RESPONDENT NO. 2, CENTRAL POLLUTION CONTROL BOARD (CPCB)

Advocate N Nathami
Counsel for the 2nd Respondent (CPCB)